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No. HSPCB/PAL/2024/ 121

Dated: 21/05/2024

To

The Registrar,
 National Green Tribunal,
 Faridkot House, Copernicus Road,
 New Delhi.
 Email ID:- judicial-ngt@gov.in

Sub. - "Joint inspection report in the matter of O.A. No. 79/2022 titled as Radhey Shyam V/s State of Haryana in compliance of National Green Tribunal order dated 19.02.2024.

R/Sir,

Kindly refer to the subject noted above, please find enclosed herewith the joint inspection of RESPONDENT No. 2, 3 and 4 i.e. HARYANA STATE POLLUTION CONTROL BOARD, PALWAL, HSVP, PALWAL, DEPUTY COMMISSIONER, PALWAL in compliance of order dated 19.02.2024 in O.A. No. 79/2024 titled as Radhey Shyam V/s State of Haryana.

DA/As above

Regional Officer,
Palwal Region
For Haryana State Pollution Control Board

Endst.No. HSPCB/PAL/2024/122-123

Dated : 21/05/2024

A copy of above is forwarded to the following for information and necessary action please.

1. The Member Secretary, HSPCB, panchkula
2. The Deputy Commissioner, Palwal

Regional Officer,
Palwal Region
For Haryana State Pollution Control Board

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IN THE HON'BLE NATIONAL GREEN TRIBUNAL,
PRINCIPAL BENCH, NEW DELHI

OA No. 79 of 2022

IN THE MATTER OF:

Radhey Shyam

...Petitioner

Vs

State of Haryana and Others

...Respondents

REPORT ON BEHALF OF RESPONDENT No. 2, 3 and 4 i.e. HARYANA STATE POLLUTION CONTROL BOARD, PALWAL, HSVP, PALWAL, DEPUTY COMMISSIONER, PALWAL IN COMPLIANCE OF ORDER DATED 19.02.2024.

MOST RESPECTFULLY SHOWETH:

1. That the above subjected OA has been filed alleging violation of environmental norms by the Respondent No.5 i.e. M/s Omaxe City, Palwal. This Hon'ble Tribunal vide order dated 03.02.2022 constituted the Joint Committee and directed to submit factual and action taken report.
2. In compliance of the direction issued by Hon'ble NGT, the Joint committee consisting of representative of SEIAA, Administrator HSVP Faridabad, Deputy Commissioner Palwal visited the site on 05-09-2022 and finally submitted their report vide email dated 11-10-2022 (**Annexure-R/1**) comprising of following recommendations:
 1. *The management of M/s Omaxe city, Palwal should have to immediately take up the construction of proper and regular boundary wall of STP.*
 2. *A separate pipeline has to be laid for carrying and use of treated sewage from STP for reuse in gardening/ flushing, as per the EC conditions Ultra Violate radiation system for disinfection System of treated effluent has to be installed at the STP before the reuse of the treated sewage /effluent as per the EC conditions.*
 3. *HSVP has to provide master external sewer system for ultimate connection for discharge of excess treated sewage during rainy*

season and winter season as occupancy of the colony is increasing day by day with the passage of time.

4. The abandoned STP needs immediate cleaning and permanent closure/ dismantling to avoid further collection of water.
 5. The capacity of existing STP has to be got certified by the reputed institution and future expansion of STP is also required keeping in view of increase in the occupancy day by day.
 6. The accumulated untreated sewage near omaxe heights (group housing) also need immediate cleaning.
 7. A mechanism has to be developed by the maintenance agency of the colony to ensure regular cleaning of roof top rainwater connecting gully traps and rain water harvesting bore well pits for recharge of ground water aquifer.
 8. HSVP has to provide external storm drainage system for ultimate connection of disposal of rain water or this colony omaxe city under the provision of EDC as occupancy is increasing day by day.
 9. A team has to be put on the job with immediate effect by the maintenance agency of the omaxe city to locate the fault of intermixing sewer line with carrier pipe lines of roof top rain water collection gully trap to RWII pits.
 10. The cleaning of existing sewerage system is immediately required to clear the blockages with the help of sewerage cleaning machines as lot of construction activities is going in the colony to ensure the smooth flow of sewer line to the STP in addition to measures suggested at serial No. 1.
 11. Sufficient capacity Organic waste converter is required to be installed for treatment of collected biodegradable garbage /waste (wet waste).
 12. For segregated dry waste, a regular mechanism have to be developed in coordination with Municipal Council, Palwal for regular lifting /disposal of collected dry waste from the waste segregation yard of the colony.
3. Thereafter, vide order dated 24-11-2022, this Hon'ble Tribunal directed HSPCB to give details in its reply regarding compliance with consent conditions by the Project Proponent. HSPCB submitted status report of compliance of consent conditions and status of compliance of recommendation of joint committee vide email dated 11-02-2023. The status report is attached as **Annexure-R/2**.
 4. Thereafter vide order dated 18-12-2023, the Tribunal directed HSPCB to take appropriate action and issue appropriate orders for remedial measures to be taken by respondent No.3-HSVP and Respondent No.5- M/s. Omaxe City, Palwal and to file Action Taken

Report. In compliance of order dated 18.12.2023, site was inspected by officers of the HSPCB on 18.01.2024 and status report dated 29.01.2024 was submitted before this Hon'ble Tribunal, copy of which is annexed as **Annexure-R/3**.

LATEST STATUS

5. That in compliance of order dated 19.02.2024 passed by this Hon'ble Tribunal, the Sub Divisional Magistrate - Palwal, Regional Officer - HSPCB, JE - HSVP Palwal and the JE - DTP, Palwal visited the site on 08.05.2024 to verify the compliance status of objections raised by the applicant through written submissions filed before this Hon'ble Tribunal. The factual positions as verified by the joint committee is given below:

Sr. No.	Objections filed by the Applicants	Factual position as per Verification dated 19.02.2024
1	<p>It is stated that the Green belt area of society is 8.39% of total area of project as per approved map.</p> <p>a) 18-meter-wide green belt has not been developed by the project proponent, although its development work was started by them as per the instructions of PCB Palwal on 31.01.2024. it is prayed that the project proponent may be directed to install precast boundary wall on the external side of the green area of the project and wire mesh fencing on the inner side to protect it from stray animals and trespassers.</p> <p>b) 2-meter-wide green belt along all internal ways partially developed and are filled with garbage.</p>	<p>1. As per report of DTP, the Green Belt and Parks have been found correct as per approved layout cum demarcation plan of the license granted colony Omaxe City (Phase-I & II) and same have been marked on the copy of layout cum demarcation plan with blue colour. Copy attached herewith for reference as ANNEXURE-A</p> <p>a. As submitted by DTP vide memo no. DTP/M-2233 dated 15-05-2024, it is stated that "18.00 mtr wide green belt is not part of license granted colony and it is proposed green belt along proposed 75.00 mtr wide peripheral road on both sides. The same has been marked on the layout plan of the residential plotted colony". Further, during site inspection, it was observed that the precast boundary wall has not been provided by the project proponent.</p> <p>b. 2 meter wide green belt along all internal ways are developed and cleaned but plantation/greening is under process and not completed by the project proponent yet. Further, the work purchase order for</p>

		various plants/trees/grass for maintaining green area has already been accorded by the project proponent (Copy attached as ANNEXURE-B).
2	Park situated at phase - II has not yet been developed despite as directed by PCB Palwal on 31.01.2024.	Park situated in phase - II has been cleaned but plantation/greening is under process.
3	All manholes of sewer line have not yet been repaired.	During inspection no unrepaired /open manholes were observed by the team.
4	The temporary pipeline for disposal of STP water of Phase-II has not been dismantled yet. It is most responsible for spreading pollution in and around the streets of the township.	The pipeline for disposal of STP water of phase-II is required to carry the sewage from the collection tank maintained near second STP (Phase-II) to the operational main STP (capacity 1000 KLD) for treatment of domestic effluent as the phase-II STP was completely dismantled and closed permanently in compliance of directions issued by joint committee. Further, the project proponent has accorded the work order for installation of 800 KLD STP at the same site of phase-II STP after which the pipeline would be dismantled permanently (Copy of work order attached as Annexure-C).As per the environment clearance granted to the unit by MOEF vide no. 21-742/2007-IA,III dated 14-03-2008, the project proponent will treat it sewage in STP of 1800 KLD capacity. The Analysis report of water sample collected on 08.05.2024 from inlet and outlet of 1000 KLD STP is attached as Annexure - C1 No such spreading of domestic effluent in and around the streets of the township was found during inspection as claimed by the complainant. Photographs of site inspection is attached as Annexure-D .
5	The rain water harvesting line has not been cleaned yet in phase-II, due to which dirty water spreads in the streets.	Rain water harvesting line has been cleaned in Phase-II, no dirty water was found spreading on the street during inspection. Photos attached as Annexure-E .
6	The rain water pit in front of plot number 750 in phase-II has not yet been connected to the RWH	The rain water pit in front of plot number 750 in Phase-II was found connected to the RWH during inspection.

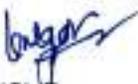
	filled with garbage.	various plants/trees/grass for maintaining green area has already been accorded by the project proponent (Copy attached as ANNEXURE-B).
2	Park situated at phase - II has not yet been developed despite as directed by PCB Palwal on 31.01.2024.	Park situated in phase - II has been cleaned but plantation/greening is under process.
3	All manholes of sewer line have not yet been repaired.	During inspection no unrepaired /open manholes were observed by the team.
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5	The rain water harvesting line has not been cleaned yet in phase-II, due to which dirty water spreads in the streets.	Rain water harvesting line has been cleaned in Phase-II, no dirty water was found spreading on the street during inspection. Photos attached as Annexure-E .
6	The rain water pit in front of plot number 750 in phase-II has not yet been connected to the RWH line which is nearly 10 m long.	The rain water pit in front of plot number 750 in Phase-II was found connected to the RWH during inspection. Photograph of connected RWH is attached as Annexure-F .
7	External storm water	The project proponent has provided 16

	drainage system not yet provided	nos. of RWH pits in the residential colony as per the approved building plan and also as per environmental clearance dated 14.03.2008 granted by MOEF & CC to the project proponent, the project proponent is required to recharge ground water by rain water harvesting. Further, there is no requirement of external storm water drainage line as per the conditions of Environment clearance.
8	There are potholes on the main road and internal roads of the society and soil has accumulated on the roads, which is another main reason for the spread of pollution.	During inspection, one patch of road was observed with potholes and project proponent was directed to repair the same. Further, rest of the roads were found in sound condition.
9	Since the project proponent has not completed the project compliance and has not obtained its completion certificate from the competent authority.	The project proponent has not been granted completion certificate yet however part completion has been granted and the copy of the same is attached as Annexure-6 .

4. That the Factual position as per verification done on 08.05.2024 is being submitted for kind consideration of this Hon'ble Tribunal.

Date: 08.05.2024

Place: Palwal



JEE, HSVP
Representative of HSVP



EE, HSPCB
Representative of HSPCB



SDM, Palwal
Representative of DC Palwal

Report As per

Hon'ble National Green Tribunal

(Order dated 7th February, 2022)

IN THE MATTER OF

Radhey Shyam & Ors

V/s

State of Haryana

in

Original Application

No. 79/2022

Report in compliance of Hon'ble NGT order dated 07.02.2022

in the matter of Radhey Shyam & Ors Vs State of Haryana In

OA No. 795/2022.

1. BACKGROUND:-

A application against M/s Omnax City, Palwal was submitted by Sh. Radhey Shyam and others in Hon'ble National Green Tribunal, New Delhi on following points :-

(i). पुरी कालोनी में सीवरज लाइन खेदी हुई है लेकिन सीवरज लाइन का कनेक्शन किसी भी मैन लाइन से नहीं है। ऐसी स्थिति में कालोनी में एक (Sewage Treatment Plant) STP व्यवस्थित होना बहुत जरूरी हो जाता है। STP जबकि कालोनी में हरित पट्टी पर एक अस्थाई, मिर्क नाम के लिए कोई Sewage Treatment जिममे बनाया गया है (व्यवस्था ना होकर एक पंपसेट बना रखा हैमनमूव की) जोकि पानी , भविष्य में बड़े टोड) को पंप करके खुली जगह कालोनी के अंदर ही (गंदगी , जिससे चारों तरफ गंदगी । पंपआउट कर देते है (के लिए छोड़ी गई जगह का STP बड़ी समस्या यह है कि तथाकथित । बदबू व प्रदुपण फैलता है पंपसेट अधिकतर समय खराब रहता है 50 का एक हिस्सा जिसमे कालोनी , ऐसी स्थिति में सीवर का सारा पानी , बनान पर है , परिवार रहते है 60 - बदबू व प्रदुपण के ,मैनहोल से उमड़कर सड़को पर बहता है जिससे गंदगी आए दिन । साथ बूच मच्छर फैलते है जिससे बीमरिया फैलती है - साथ हर परिवार सेकोई न कोई बच्चा या बड़ा बीमार हो जाता है ।

(ii) थीमान, जो लाइन ट्रेनवाटर हावीलिंग के लिए कालोनी में बिछाई गई है , त्रिमका काम है कि शरिष का पानी व्यर्थ न बहे व जमीन के अन्दर चला और सीवर , डम लाइन का कनेक्शन भी सीवर लाइन से जोड़ रखा है , जाए का गंदा पानी जमीन के निचे जाकर पुरे पानी को प्रदूषित कर रहा है जिससे । भविष्य में रिभी बड़ा समस्या का सामना करना पद सकता है

(iii) थीमान जी सीवरज लाइन ओवरफ्लो होने के कारण हमारे घरों का सीवर का पानी लाइन में न जाकर कई बार घर में ही लु आता है जिसके कारण भयंकर बदबू और मच्छरों का सामना करना पड़ता है ।

(iv) थीमान जी , वे शिष्य को शर्तों से औपचारिक निरीक्षण से रह रहा है , पों में न जाने किनी धार निशिज व गौथिक शिष्यागत उन सब और उन को न त्रियामे , से की गई है जिससे हम सामना के सभाधाल का शरोकतर है ओमकःग निमितेकालनी प्राइवेट अलम , partner Company उत्पत्ती , । व मंटेनेंग विभाग में संबंधित सभी व्यक्ति , निमितेक थीमान जीका एक , राष्ट्रीय व्यवस्था " धानावादी जी कालोनी मुकामनी जीनरुफ कालोनी प्र " को कालन बनाने के लिए हर संभव प्रयास कर रहे है " निशानाक फवम

स्वच्छता की ओर जैसी टेगलाइन पर काम कर रहे है " स्वच्छता है मेवा " व
वही कुछ लोग गिर्फ अपनी जेबो को भरने में लगे है और स्वच्छता मिशन को
। काम करने की भरपूर कोशिश कर रहे हैगा

(iii) This Hon'ble Tribunal while taking the cognizance of the OA, has sought a report from a Joint Committee of the CPCB, State PCB, HUDA, SEIAA and District Magistrate, Palwal, Haryana.

Hon'ble National Green Tribunal vide order dated 07.02.2022 has directed as follows:-

"Having regard to the seriousness of the allegations, it appears necessary to ascertain the factual position in the matter through a joint Committee of the CPCB, State PCB, HUDA, SEIAA and District Magistrate, Palwal, Haryana. The State PCB will be the Nodal agency for coordination and compliance. The Joint Committee may meet within four weeks and undertake site visit and look into the grievance and take remedial action in accordance with law following due process. Factual and action taken report may be furnished within three months by e-mail at judicial-ngt@gov.in preferably in the form of searchable PDF/ OCR. A copy of this order, along with a copy of the complaint, be forwarded to the CPCB, State PCB, HUDA, SEIAA and District Magistrate, Palwal, Haryana by e-mail for compliance.

Support PDF and not in the form of Image PDF.

2. Compliance of Hon'ble National Green Tribunal directions:-

(i) In compliance of Hon'ble NGT directions issued vide order dated 03.02.2022, a letter was written dated 05.04.2022 to the Chairman, SEIAA, Haryana, the Regional Director CPCB, Chandigarh, the Administrator, HSVP, Haryana and the Deputy Commissioner, Palwal for nominating the names of the officers to carry out the inspection.

Ⓟ

A letter received from the office of the Chairman, SEIAA, Haryana on 08.07.2022 regarding name of nominee of the Chairman, SEIAA, Haryana

A letter received from the office of the Deputy Commissioner, Palwal on 03.09.2022 regarding name of nominee of Deputy Commissioner, Palwal.

In furtherance of order dated 03.02.2022, the area in question was inspected on 05.09.2022 by the joint Committee consisting of the Chairman, SEAC, Haryana, Junior Engineer, HSVP, Palwal, Assistant Project Officer, ADC Office, Palwal and Assistant Environmental Engineer, HSPCB Palwal Region. However, the nominee of CPCB couldn't join the team for inspection as the officer appointed by the CPCB was on medical leave on the date of inspection.

3. During inspection following observations were made:-

- The layout plan of the colony depicting the location of STP and RWH is enclosed herewith. The STP is in working condition and Project Proponent has already obtained CTO valid upto 30/09/2024. There is a temporary Steel Sheet Structure enclosure around the area of STP.
- There was no presence of ultra violet radiation of treated sewage for disinfection.
- There was not complete dual plumbing line for use of treated sewage from the STP
- However, the standards of treated sewage i.e. Water available after treatment of STP was within the prescribed limits as notified by CPCB and HSPCB time to time.
- STP samples were collected by HSPCB on dated 29.07.2022 during renewal of CTO and as per Analysis Report No. 425 dated 08.08.2022 released by the Boards lab, the parameters were found within prescribed limits (copy attached as Annexure - R/1)
- A temporary arrangement had been made for the use of treated water for gardening in open green land near STP
- The complainant also brought in notice of the committee about abandoned STP in the locality of plot No. 612 A. There was some stagnant water lying in the tanks of abandoned STP but it was brought to the notice that there was no any pipeline connected with abandoned STP as the sewer line has already been connected to the main STP line.
- Presently the domestic effluent discharge is 500 KLD (Copy of logbook of flow meter is Attached as Annexure R/2) Project proponent has installed STP having capacity of 1000 KLD as told by the representative of Omnax city. STP 1000 KLD against the total requirement of 1800 KLD as per conditions of the Environment Clearance issued vide No.21-742/2007-IA.III by the Ministry of Environment and Forests (IA Division), Paryavaran Bhawan, New Delhi.

P

- During inspection it was also observed that untreated domestic effluent generated from the Omaxe Heights (Group Housing Society) was spread in open green land and the President of RWA of the colony present at the time of inspection confirmed that 'आपको अवगत किया जाता है कि ओमेक्स सिटी पलवल में गुप हाउसिंग को हमने करीब 2 मास पहले हूँबोवर लिया था। तब से सोसाइटी की देखभाल का काम हम ही कर रहे हैं। हमारी सोसाइटी में एक टेम्पररी एमटीपी बना हुआ था जिसका अब ओमेक्स के वैन STP बनने के बाद बंद कर दिया था तथा गुप हाउसिंग को वैन सीवर लाइन से जोड़ दिया था। अब हमारी गुप हाउसिंगका सीवर वाटर भी ओमेक्स की वैन एमटीपी द्वारा ट्रीट किया जाता है। आपको यह भी अवगत कराया जाता है कि हमारे गुप हाउस के पास में मार्किट कमेटी वालों ने अमृत योजना के अंतर्गत ओमेक्स सिटी के बिन में से धोलागढ़ वा काशीपुर गाँव में सीवर लाइन डाली थी, जिसके कारण उन्होंने ओमेक्स सिटी की वैन सीवर लाइन को हेमज कर दिया। जिससे की हमे मजबूरी में अपने सीवर वाटर को 4 से 5 दिन के लिए पास के ओमेक्स के जमीन में डालना पडा, परंतु अमृत योजना की लाइन डालने के बाद हमने अपनी सीवर लाइन को ओमेक्स सीवर लाइन में जोड़ दिया है अब हमारा सीवर का पानी ओमेक्स की वैन STP प्वांट मजा रहा है।' (copy of letter attached as Annexure R/3)

- There are total 16 nos of Rain Water Harvesting pits as marked on the layout plan and the complainant took the joint committee to one number RWH pit and there was some quantity of stagnant water which may be due to non cleaning of the rain water bore well and linking of roof trap collection gully trap leading to bore well tap with some sewer line. This needs further detailed inspection along the route of the sewer line for detecting fault and regular cleaning of RWH pits. A collection of rooftop rain water gully trap was shown in the same locality which was filled by the debris. Thus needs further regular cleaning. The RWH pits are not found to be connected with the sewer line. Rather detailed checking is required to ascertain the factual position to ensure that any sewer line have not been damaged due to ongoing construction activity and linked with a carrier pipeline from roof top rain water gully trap to RWH pits.

- The overflow of sewer line near abandoned STP and in open green land near Omaxe Heights will have to be cleaned as of now sewer line of abandoned STP as well as omaxe city group housing colony is connected with the sewer line leading to main STP

- Some quantity of garbage waste was found in the open empty back area behind STP in Omaxe City and there was temporarily arrangement of biodegradable pits for disposal of wet waste and segregated dry waste was collected/stored in the open area.

The photographs taken during inspection are annexed as Annexure R/4

4. RECOMMENDATIONS:-

- The management of M/s Omaxe city, Palwal should have to immediately take up the construction of proper and regular boundary wall of STP
- A separate pipeline has to be laid for carrying and use of treated sewage from STP for reuse in gardening/ flushing, as per the EC conditions Ultra Violate radiation system for disinfection System of treated effluent has to be installed at the STP before the reuse of the treated sewage/effluent as per the EC conditions
- HSVP has to provide master external sewer system for ultimate connection for discharge of excess treated sewage during rainy season and winter season as occupancy of the colony is increasing day by day with the passage of time
- The abandoned STP needs immediate cleaning and permanent closure/ dismantling to avoid further collection of water.
- The capacity of existing STP has to be got certified by the reputed institution and future expansion of STP is also required keeping in view of increase in the occupancy day by day

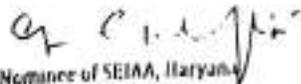
- The accumulated untreated sewage near omaze heights (group housing) also need immediate cleaning.
- A mechanism has to be developed by the maintenance agency of the colony to ensure regular cleaning of roof top rainwater connecting gully traps and rain water harvesting bore well pits for recharge of ground water aquifer.
- HSVP has to provide external storm drainage system for ultimate connection of disposal of rain water of this colony omaze city under the provision of L.H. as occupancy is increasing day by day.
- A team has to be put on the job with immediate effect by the maintenance agency of the omaze city to locate the fault of intermixing sewer line with carrier pipe lines of roof top rainwater collection gully trap to RWII pits.
- The cleaning of existing sewerage system is immediately required to clear the blockages with the help of sewerage cleaning machines as lot of construction activities is going in the colony to ensure the smooth flow of sewer line to the STP in addition to measures suggested at serial No.1
- Sufficient capacity Organic waste converter is required to be installed for treatment of collected biodegradable garbage /waste (wet waste).
- For segregated dry waste, a regular mechanism have to be developed in coordination with Municipal Council, Palwal for regular lifting /disposal of collected dry waste from the waste segregation yard of the colony.

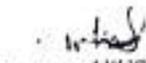
However, the observations were conveyed to the project proponent's representative by the joint committee on the date of inspection and the project proponent has submitted the reply for the observations raised by the joint committee and is attached as Annexure R/5

Whereas, the chart is being prepared comprising of description of complaint, status of site as on date of inspection, proposed/ required remedial measures and reply/ submission of the project proponent is attached as Annexure R/6

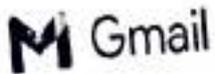
The report is being submitted in light of order of Hon'ble Tribunal. It is undertaken to comply with the directions passed by this Hon'ble Tribunal.


A.C. Hemnec A.C. - Palwal
Nominee of Deputy Commissioner, Palwal


Nominee of SEIAA, Haryana


Nominee of HSVP, Palwal
(Palwal Region) A.C.


Randeep Sinelha, A.C.
Palwal Region (HSVP 15)



Palwal Region HSPCB <hspcbropal@gmail.com>

Status of site report in the matter of OA No. 79 of 2022 Titled as Radhey Shyam Vs State of Haryana and Others in compliance of Hon'ble National Green Tribunal order dated 24.11.2022.

1 message

Sat, Feb 11, 2023 at 3:38 PM

hspcb Palwal <hspcbropal@gmail.com>
To: "Consultant Judicial-NGT(P.B.)" <judicial-ngt@gov.in>

 T9 of 2022_merged.pdf
15975K



No. HSPCB/PAL/2022/ 1840

Dated: 11.02.2023

To

The Registrar,
National Green Tribunal,
Faridkot House, Copernicus Road,
New Delhi.
Email ID:- judicial-ngt@gov.in

Sub.

Status of site report in the matter of OA No. 79 of 2022 Titled as Radhey Shyam Vs State of Haryana and Others in compliance of Hon'ble National Green Tribunal order dated 24.11.2022.

R/Sir,

This is in the reference to above mentioned matter. The Hon'ble Tribunal vide order dated 24.11.2022 in the matter of OA No. 79 of 2022 Titled as Radhey Shyam Vs State of Haryana and Others has directed as under:-

"In view of the averments in the application and observations in the report of the Joint Committee, we consider it appropriate to have response of (1) State of Haryana through Chief Secretary, Government of Haryana, (2) State PCB, (3) HSVP, (4) District Magistrate, Palwal and (5) the Project Proponent- M/s. Omaxe City, Palwal, who stand impleaded as respondents No. 1 to 5. The Registry is directed to prepare and attach memo of parties to the application. Since respondents No. 2 and 5 are already appearing before this Tribunal, notices be issued to respondents no. 1, 3 and 4 requiring them to file their reply/response within one month at judicial-ngt@gov.in preferably in the form of searchable PDF/OCR Supported PDF and not in the form of Image PDF."

In compliance of above said orders, the status of site report is enclosed herewith. It is requested to kindly accept the report and place before the Hon'ble Tribunal.

DA/As above

VIJAY
CHAUDHARY

Regional Officer,
Palwal Region

For Haryana State Pollution Control Board

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P-2

IN THE HON'BLE NATIONAL GREEN TRIBUNAL,
PRINCIPAL BENCH, NEW DELHI

OA No. 79 of 2022

IN THE MATTER OF:

Radhey Shyam

...Petitioner

Vs

State of Haryana and Others

...Respondents

REPLY ON BEHALF OF RESPONDENT No. 2 THROUGH SH. VIJAY CHAUDHARY, REGIONAL OFFICER, HARYANA STATE POLLUTION CONTROL BOARD, PALWAL IN COMPLAINE OF ORDER DATED 24.11.2022.

MOST RESPECTFULLY SHOWETH:

1. That the above subjected OA has been filed alleging violation of environmental norms by the Respondent No.5 i.e. M/s Omaxe City, Palwal. This Hon'ble Tribunal vide order dated 03.02.2022, constituted the Joint Committee and directed to submit factual and action taken report.
2. That in compliance of order dated 03.02.2022, a report was filed vide email dated 11.10.2022 which was considered on 24.11.2023. The Hon'ble Tribunal directed for response of the answering respondent giving details regarding compliance with the consent conditions by the project proponent. The answering respondent is filing the present reply dealing with the issues concerning with it and liberty is being craved to file additional reply/affidavit with the permission of this Hon'ble Tribunal, as and when need arises.
3. That in compliance of directions dated 24.11.2022 passed by this Hon'ble Tribunal, site was visited on 04.02.2023 by the Field Officer and Regional Officer, Palwal to verify the compliance status of recommendations and conditions of Consent. The site inspection report is annexed herewith as **Annexure-A**. The compliance report w.r.t. CTO conditions is annexed herewith as **Annexure-B**.

The reply is submitted for kind consideration of this Hon'ble Tribunal.

VIJAY
CHAUDHARY.

Digitally signed by VIJAY CHAUDHARY, DN: cn=VIJAY CHAUDHARY, o=VIJAY CHAUDHARY, email=VIJAY.CHAUDHARY@...
Date: 2023.02.10 10:10:10 +0530

Verification:

Verified at ..Palwal..... on ...10thday of February, 2023 that contents of the para no. 1 to 3 of above reply are true and correct as per information derived from the official record.

VIJAY
CHAUDHARY

Digitally signed by VIJAY CHAUDHARY, DN: cn=VIJAY CHAUDHARY, o=VIJAY CHAUDHARY, email=VIJAY.CHAUDHARY@...
Date: 2023.02.10 10:10:10 +0530

**BEFORE THE NATIONAL GREEN TRIBUNAL
PRINCIPAL BENCH, NEW DELHI.**

(Through Physical Hearing with Hybrid VC Option)

Original Application No. 79/2022
(I.A. No. 233/2022)

Radhey Shyam & Ors.

Applicants

Versus

State of Haryana

Respondent

Date of hearing: 24.11.2022

**CORAM: HON'BLE MR. JUSTICE ARUN KUMAR TYAGI, JUDICIAL MEMBER.
HON'BLE DR. AFROZ AHMAD, EXPERT MEMBER.**

Applicant: Applicant in person.

Respondents: Mr. Rahul Khurana, Advocate for respondent No.2-HSPCB with Mr. Randeep Sindhu, AEE, HSPCB.
Mr. Tarun Sharma, Mr. Kshiti Nim and Mr. Abid Ali, Advocates for respondent No.5-the Project Proponent-M/s Omaxe City, Palwal with Mr. Diyamber Dutt Sharma representative of the Project Proponent.

Application is registered based on a complaint received by Post.

ORDER

1. The grievance of the applicants, who are the residents of Omaxe City, Phase-1, Palwal, Haryana, is that though there is a sewerage line but the same is not connected with the main line. A temporary STP has been installed but the same is non-functional. Only a pump set has been installed in the STP which releases all the waste water in the colony causing air pollution. The applicant have further submitted that most of the time, STP pump is not functional as a result of which the water from the sewer flows on to the road which causes bad odour and breeding

ground for mosquitoes. It is further submitted that sewer waste water has been connected to the rain water harvesting line which is polluting underground water. It is also submitted that at times, the sewer line over flows and waste water gets stagnated in and around the houses which is a health hazard. The applicants have also attached some photographs which show the grievance is grave and serious in nature.

2. Vide order dated 03.02.2022, this Tribunal constituted a Joint Committee and directed the same to submit factual and action taken report within three months.

3. In compliance thereof, Regional Officer, Palwal Region, HSPCB has sent report of the Joint Committee vide letter dated 11.10.2022 through email dated 11.10.2022.

4. In view of the averments in the application and observations in the report of the Joint Committee, we consider it appropriate to have response of (1) State of Haryana through Chief Secretary, Government of Haryana, (2) State PCB, (3) HSVP, (4) District Magistrate, Palwal and (5) the Project Proponent- M/s. Omaxe City, Palwal, who stand impleaded as respondents No. 1 to 5. The Registry is directed to prepare and attach memo of parties to the application. Since respondents No. 2 and 5 are already appearing before this Tribunal, notices be issued to respondents no. 1, 3 and 4 requiring them to file their reply/response within one month at judicial-ngt@gov.in preferably in the form of searchable PDF/OCR Supported PDF and not in the form of Image PDF.

5. An I.A No. 79/2022 for impleadment has been filed on behalf of M/s. Omaxe Limited but the same is disposed of as having become infructuous as the Project Proponent is already ordered to be impleaded as one of the respondents alongwith others.

6. Mr. Rahul Khurana, Advocate for respondent No.2-HSPCB and Mr. Tarun Sharma, Mr. Kshiti Nim and Mr. Abid Ali, Advocates for respondent No. 5-the Project Proponent seek time to file reply/response to the averments made in the application and observations/recommendations made in the report of the Joint Committee.
7. Reply/response on behalf of the HSPCB and the Project Proponent-M/s. Omaxe City, Palwal be filed within one month at judicial-ngt@gov.in preferably in the form of searchable PDF/OCR Supported PDF and not in the form of Image PDF.
8. Respondent No.2 HSPCB is directed to give details in its reply regarding compliance with consent conditions by the Project Proponent and respondent No. 5- the Project Proponent is directed to mention in detail its Action Plan regarding compliance with the consent conditions, grievances made, deficiencies noticed and recommendations made.
9. Respondent No. 3-HSVP shall mention in its reply its Action Plan for providing requisite infrastructure including main sewer line and management and disposal of solid waste and domestic and industrial effluent.
10. List the matter for consideration on 14.02.2023.
11. A copy of this order be sent to the applicant and all the respondents by email for information/compliance.

Arun Kumar Tyagi, JM

Dr. Afroz Ahmad, EM

November 24, 2022
AG

Status of site in Original Application No. 79/2022 Badhey Shyam & Ors Vs State of Haryana.

Sr No	Description of compliant	Status of site as on date of inspection on 05/09/2022	Proposed/Required Remedial measure	Reply /Submission of M/s Omaxe City Palwal	Factual position/compliance verified on dated 04.02.2023
1	<p>पुरी कॉलोनी में सीवेज नाल बिछी हुई है। लेकिन नीचे नाल का कनेक्शन किसी भी सैन नाल से नहीं है। ऐसी स्थिति में कॉलोनी में एक व्यवस्थित STP (Sewage Treatment Plant) का होना बहुत जरूरी हो जाता है, जबकि कॉलोनी में हरिन पट्टी पर एक अर्बाई STP (निर्ध. नाम के लिए) बनाया गया है, जिसमें Sewage Treatment की कोई व्यवस्था ना होकर एक पंपाउट लगा रखा है, जोकि पानी (मानसूब की सदगी) को पंप करके खुली जगह कॉलोनी के अंदर ही (अविद्य. में बड़े गेट के लिए छोड़ी गई जगह) पंपआउट कर देते हैं। जिसमें बागे तरफ गडनी, बड़ू व छट्टण फैलाता है। इसी समस्या पर है कि:</p> <p>व्यवस्थित STP का पंपाउट अविद्य. नाम पर लगाना है, कॉलोनी का एक हिस्सा जिसमें 50 - 60 परिवार रहते हैं, जिन पर है, जमी बिछति में स्लॉक का मार्ग पानी में नाल से इनड्रन गडने पर करना है</p>	<p>• The layout plan of the colony depicting the location of STP and RWH is enclosed herewith. The STP is in working condition and PP has obtained first CTO for said STP in 2014 and same was renewed from time to time and latest consent to operate was granted on 18.08.2022 and is valid upto 30.09.2024. There is a Steel Sheet Structure enclosure around the area of STP.</p> <p>• As per conditions of Environment Clearance, there was no presence of ultra violate radiation of treated sewage for disinfection.</p> <p>• There was not complete dual plumbing line for use of treated sewage from the STP.</p> <p>• However, the standards of treated sewage i.e. Water available after treatment of</p>	<p>• The management of M/s Omaxe city, Palwal should have to immediately take up the construction of proper and regular boundary wall of STP</p> <p>• As per the EC conditions Ultra Violate radiation system for disinfection System of treated effluent has to be installed at the STP before the reuse of the treated sewage/effluent as per the EC conditions</p> <p>• A separate pipeline has to be laid for carrying and use of treated sewage from STP for reuse in gardening/flushing. ISVP has to provide master external sewer system for ultimate connection for discharge of excess treated sewage during rainy season and winter</p>	<p>• The company has installed STP of phytoid technology which uses certain specific plants that can absorb nutrients directly from wastewater and we have erected permanent GI sheets with grouting of pipes around STP. We have also planted trees and hedges which after growing up will also work as a boundary wall. Balance area of STP is also covered with grass. (Layout and Photographs enclosed as Annexure 1).</p> <p>• Yes, the unit has installed Ultra Violate radiation system for disinfection System of treated effluent and found in working condition. (Photos are attached as Annexure P-2)</p> <p>• A separate pipeline has already been laid for carrying and use of treated sewage from STP for reuse in gardening in various green belts and parks. (Photos are attached as Annexure P-3)</p>	<p>• The boundary wall of STP is already provided with GI Sheets. Unit has also planted Trees and hedges near the boundary wall and during inspection, no foul odour was found near STP. (Photos are attached as Annexure P-1)</p>

जिससे गर्दनी, बंदूबू व प्रदूषण के साथ-साथ सूब मच्छर पनपते है जिसमे बीमरिया फैलती है। आगे दिन हर परिवार ने कोई न कोई बच्चा या बडा बीमार हो जाता है।

STP was within the prescribed limits as notified by CPCB and HSPCB time to time.

- STP samples were collected by HSPCB on dated 29.07.2022 during renewal of CTO and as per Analysis Report No. 425 dated 08.08.2022 released by the Boards lab and the parameters were found within prescribed limits (copy attached)

- An arrangement had been made for the use of treated water for gardening in open green land near STP through PVC pipeline.

season as occupancy of the colony is increasing day by day with the passage of time

necessity arise with increase in occupancy rate in the colony, the company shall install / extend the treated water line.

- After treatment, treated water is used for horticulture and irrigation purpose in the vicinity of the STP for green park, road berm area etc., the company has already installed permanent pipeline in some areas of the site. The Company will expand the lay treated water line to maximum extent as recommended by the committee, the work of water line will be complete within 3 months. The company has already requested HSVP for connection to master sewer line. (Letter enclosed as Annexure 2).

- A temporary STP was constructed by the Company near plot no 612 which after construction main STP, had been closed by the Company permanently. The sewer line has been connected with the main STP. The STP was not

filled with the sewage, only due to rainy season the rain water was accumulated at the top of the temporary STP. Now the Company has cleaned the accumulated water from the pits and the pits will be permanently filled with soil within a period of 1 week in order to kill the issue for ever.

The complainant also brought in notice of the committee about abandoned STP in the locality of plot No. 612 A. The STP was filled with the sewage but it was brought to the notice that this has been closed as sewer line has been connected to the main STP line.

The Capacity of STP as told by the representative of Omaxe city is 1000 KLD against the total requirement of 1800 KLD as per conditions of the Environment Clearance issued vide No.21-742/2007-IA.II by the Ministry of Environment and Forests (IA Division), Paryavaran Bhawan, New Delhi

During inspection it was also observed that untreated domestic effluent generated from the Omaxe

The presently installed STP is of adequate capacity to cater to the requirement as per current occupancy which is approx. 50%. Presently, approx. 500 KLD waste water is being discharged after treatment, the Company will expand the capacity of STP state-wise in proportion with increase in occupancy and keeping in view the present growth ratio in the occupancy, it is presumed that the colony would achieve 100% occupancy within next 10 years. As per approved service estimate by the Directorate, Town & Country Planning, Haryana, Chandigarh the company shall install STP of required capacity and the STP capacity certification in this regard shall be submitted upon receipt of the same from the

abandoned STP has been cleaned and permanently closed (Photos are attached as Annexure P-4)

The unit has submitted the certificate from the reputed institution regarding capacity of STP (Copy attached as Annexure P-5)

accumulated untreated sewage near omaxe heights (group housing) has been cleaned and no sewage or waste water was observed at the site, Photos are attached as Annexure P-6)

The abandoned STP needs immediate cleaning and permanent closure/dismantling to avoid further collection of sewage.

The capacity of existing STP has to be got certified by the reputed institution and future expansion of STP is also required keeping in view of increase in the occupancy day by day

The accumulated untreated sewage near omaxe heights (group housing) also need immediate cleaning and adequate measures have to be adopted to avoid any further accumulation of sewage.

Heights (Group Housing Society) was spread in open green land and the President of RWA of the colony present at the time of inspection confirmed that "आपको अबगत किया जाता है कि ओमेक्स सिटी पक्कल में ग्रुप हाउसिंग को हमने स्वीच 2 साल पहले इंटीकर किया था। तब ने सोसाइटी की देखभाल का काम हम ही कर रहे हैं। हमारी सोसाइटी में एक टेम्पररी एग्जीपी बना हुआ था जिसका अब ओमेक्स के सैल STP बनने के बाद बंद कर दिया था तथा ग्रुप हाउसिंग को सैल स्वीचर साइन में जोड़ दिया था। अब हमारी ग्रुप हाउसिंगका स्वीचर बाटर भी ओमेक्स की सैल एग्जीपी द्वारा ट्रीट किया जाता है। आपको यह भी अवगत कराया जाता है कि हमारे ग्रुप हाउसिंग के पास में Municipal Council, Palwal वालों ने अफून गोंडना के अंतर्गत ओमेक्स सिटी के बिच में में छोलागड का काशीपुर रोड में स्वीचर लाइन डाली थी, जिसके कारण उन्हांतें ओमेक्स सिटी की सैल स्वीचर लाइन को ईमर कर दिया। त्रिम्ये की इन प्रजबुगी में अपने स्वीचर बाटर को 4 में 5 दिन के लिए पास के ओमेक्स के जर्मिन में डालना पड़ा, परंतु अफून गोंडना की लाइन डालने के बाद हमने अपनी स्वीचर लाइन को

consultant.

- The Company has already handed over the Group Housing Society to the Residents Welfare Association (RWA) 2 years before ago. The RWA has already connected the group housing society's sewer water line into main sewer line of Omaxe City and the sewer water is treated at the STP of Omaxe City. A few days ago, the Municipal Council, Palwal was laying a line which was passing through the Omaxe City and during excavation, the sewer pipe of Group Housing was damaged and hence due to leakage, the water was accumulated which was disposed and the line was got repaired immediately. thereafter the line is appropriately working and the affected area is being got cleaned and sanitized by the RWA which will be completed within 2-3 days. (Letter of RWA and site clean photographs enclosed as Annexure 3)

अपेक्ष्य मीवर नाइन में जोड़ दिया है
 लव प्रयोग मीवर का पानी ओपेक्स
 की मैन STP प्वाट यहा रहा है।
 (copy of letter attached R/3)

• There are total 16 nos of RWH Bore well pits as marked on the layout plan and the complainant took the joint committee to one number RWH pit and there was some quantity of stagnant water which may be due to non cleaning of the rain water bore well and linking of roof trap collection gully trap leading to bore well tap with some sewer line. This needs further detailed inspection along the route of the sewer line for detecting fault and regular cleaning of RWH pits. A collection of rooftop rain water gully trap was shown in the same locality which was filled by the debris. Thus needs further regular cleaning. The RWH pits are not found to be connected with the sewer line. Rather detailed checking is required to ascertain the factual position to ensure that any sewer line have not been damaged due to ongoing construction activity and

2 श्रीमान, जो नाइन रेनवाटर इन्वैस्टिंग के लिए कमीटी में विद्यार्थे गई है, निम्न बातें कि बारिश का पानी ब्यर्थ न बहे व जमीन के अन्दर चला जाए, इन नाइन का कनेक्शन भी मीवर नाइन से जोड़ रखा है, और मीवर का गड। पानी जमीन के निचे जाकर पुन पानी को प्रदूषित कर रहा है जिससे सविव्य में निजी बडो समस्या का मायना करना पट सकता है।

• The Maintenance Agency cleans the RWH pits from time to time, due to rainy season, there was some soil and debris accumulated into the pits, as the rainy season is over, the Maintenance Agency has started to clean all the pits through the expert agency. However, it is necessary to mention herein that, after thorough inspection at the site by the construction team of the Company and maintenance team at site (team), it is not found anywhere that Sewer line and Storm line are interconnected in any area of the township. During the inspection, the team found that the water is stagnant near the plot no 356 and due to stagnant water for long time in rainy season, the stagnant water changed its colour which the joint committee assumed that the stagnant water is Sewer water connected from Sewer line. Further, the Team found that there is ongoing construction near the site and they put the construction debris into the

• Yes, the regular cleaning of roof top rainwater connecting gully traps and rain water harvesting bore well pits for recharge of ground water aquifer was observed at the site (Photos are attached as Annexure P-7). work order for regular cleaning given to the maintenance agency by the unit.

• HSVP has to provide external storm drainage system for ultimate connection of disposal of rain water of this colony or maxe city under the provision of EDC as occupancy is increasing day by day

• A team has to be put on the job with immediate effect by

• No intermixing of sewer line with carrier pipe lines was observed and also there is no blockage/overflow of sewer line in the premises

chamber of storm line as a result the line was blocked. The Maintenance Agency has cleaned the line and now the storm line is cleaned and cleared. It is also submitted that the Company has checked all the roof top water pipe line and till now no roof top water line is found connected with Sewer line which the team would keep checking in future and if any of the plot holders while construction of house has connected the same, the same would be rectified on immediate basis. It is to inform that the sewer and storm lines are laid opposite to each other across the road, hence there are no possibility that both line can be interconnected at any point, it is necessary to mention herein that the Complainant Mr. Hadeghyshyam and one another resident was constructing their house at plot no 356 and 353 respectively and constructed Chambers outside the berm of their plot and installed a combined chamber of sewer and Storm and connected the line from chamber to main sewer line while they must construct separate chamber

the maintenance agency of the omxhe city to locate the fault of intermixing sewer line with carrier pipe lines of roof top rain water collection gully trap to RWH pits and keep strict vigil in future to avoid intermixing of sewage and rainwater harvesting pits in future.

linked with a carrier pipe from roof top rain water gully trap to RWH pits.

for storm and sewer and to be connected separately into the Sewer and Storm main line. It is submitted that RWH pits shall be rectified within a period of 3 months in the manner as suggested by the inspection committee during their site visit for absorption of storm water more efficiently. (Photographs enclosed as Annexure 4).

The cleaning of existing sewerage system has been completed along with cleaning of STP (Photos are attached as Annexure P-8)

The sewer line whenever gets overflowed due to silt accumulated therein or due to the accumulation of debris in manhole while raising construction by the residents of the colony, the same is cleaned immediately by the maintenance agency. It is further submitted that the sewer and storm line laid in the colony is cleaned routinely from time to time.

The Maintenance Agency get Door to Door to collect as No. 1 Waste from residences of area has already been started by Municipal Council Patna. However, this has provided 16 number of compost pits of waste generation from green belts located suitably far from the residential area.

The cleaning of existing sewerage system is immediately required to clear the blockages with the help of sewerage cleaning machines as lot of construction activities is going in the colony to ensure the smooth flow of sewer line to the STP in addition to measures suggested at serial No.1

Sufficient capacity Organic waste converter is required to be installed for treatment of collected biodegradable garbage/waste (wet waste)

For segregated dry waste, a regular mechanism have to be developed in

The overflow of sewer line near abandoned STP and in open green land near Omaxe Heights will have to be cleaned as of now sewer line of abandoned STP as well as omaxe city group housing colony is connected with the sewer line leading to main STP

Some quantity of garbage waste was found in the open empty back area behind STP in Omaxe City and there was temporarily arrangement of biodegradable pits for disposal of wet waste and segregated dry waste was collected/stored in the open area.

Some quantity of garbage waste was found in the open empty back area behind STP in Omaxe City and there was temporarily arrangement of biodegradable pits for disposal of wet waste and segregated dry waste was collected/stored in the open area.

Some quantity of garbage waste was found in the open empty back area behind STP in Omaxe City and there was temporarily arrangement of biodegradable pits for disposal of wet waste and segregated dry waste was collected/stored in the open area.

प्राइवेट क्विटेड, व पेटिनेन
 विभाग से संबंधित सभी व्यक्ति।
 प्रीमान जी, जहाँ एक नरक
 माननीय प्रधानमंत्री जी
 माननीय मुख्यमंत्री जी - राष्ट्रीय
 स्वच्छता मिशन - को यफल
 यत्नाओं के लिए हर संभव प्रदान
 कर रहे हैं। एक कदम स्वच्छता
 की ओर " व "स्वच्छता है सेवा -
 क्रेमी टैगनाइन पर काम कर रहे
 है वही कुछ लोग सिर्फ अपनी
 जेबों को धरने में लगे है और
 स्वच्छता मिशन को नाकाम
 करने की भावना कोशिश कर रहे
 है।

Randhu

Randeep Sindhu, AEE
 HSPCB, Palwal Region

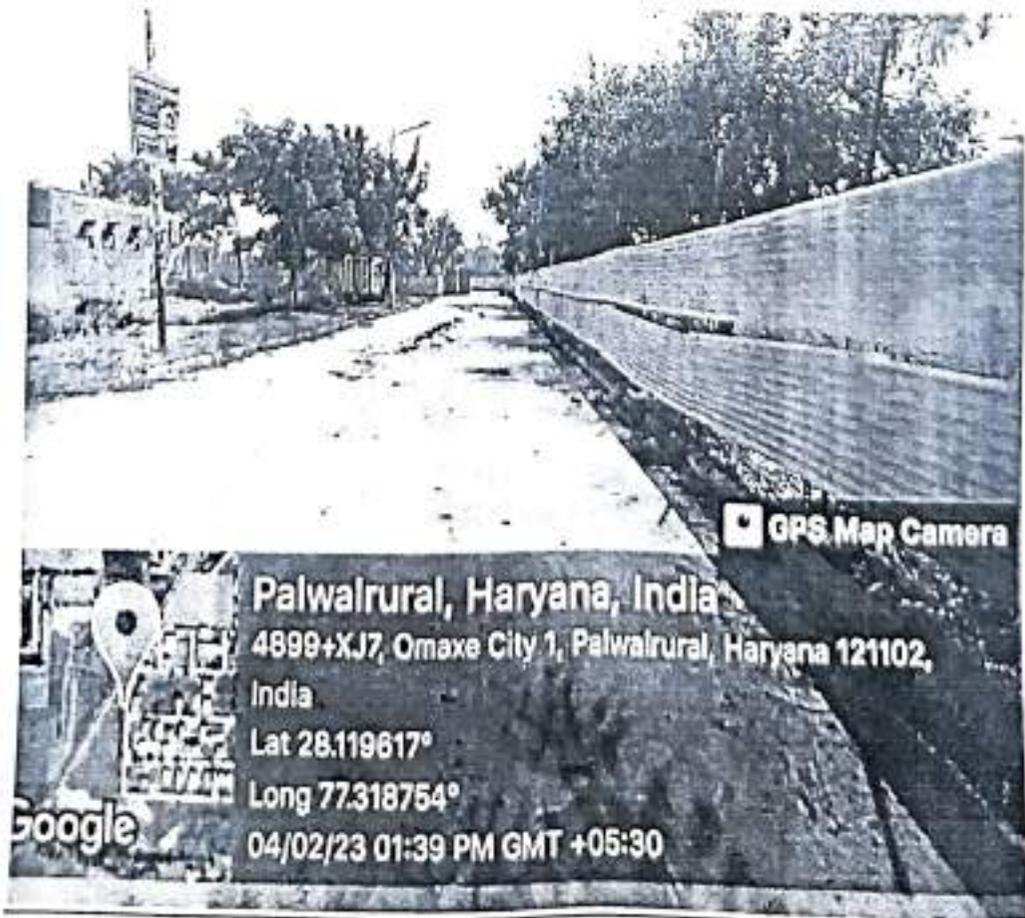
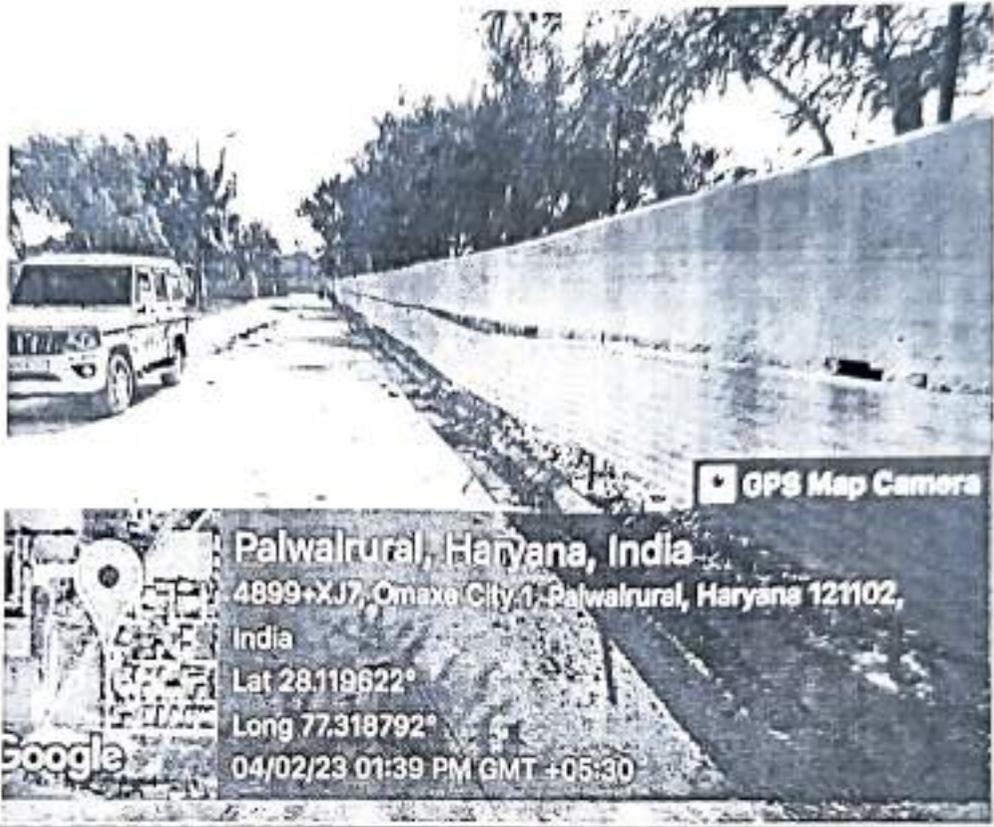
coordination with
 Municipal Council, Palwal
 for regular lifting / disposal
 of collected dry waste from
 the waste segregation yard
 of the colony.

Vijay

Vijay Chaudhary, Regional Officer
 HSPCB, Palwal Region



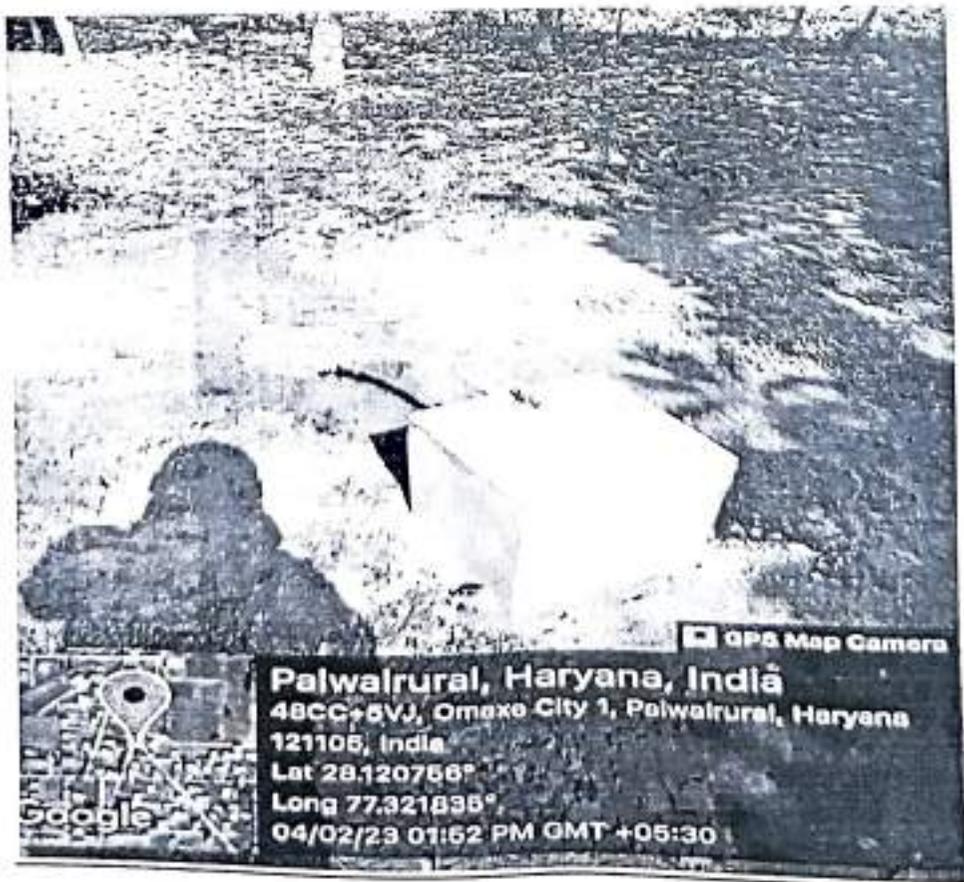


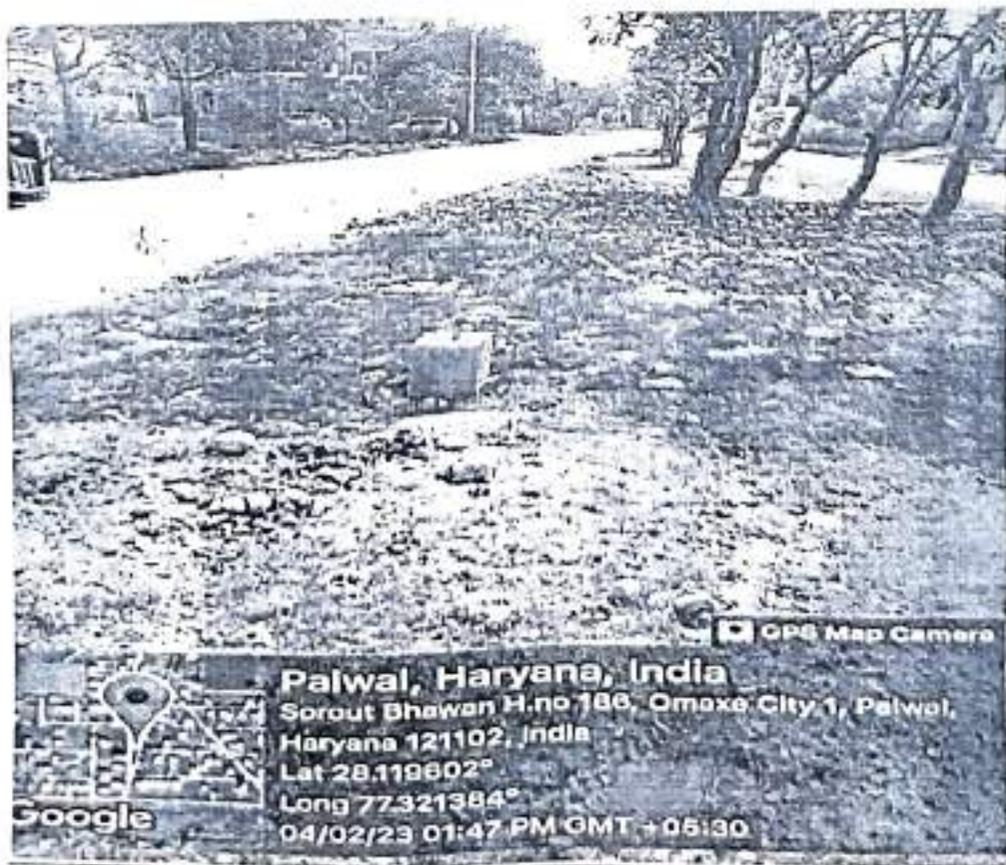




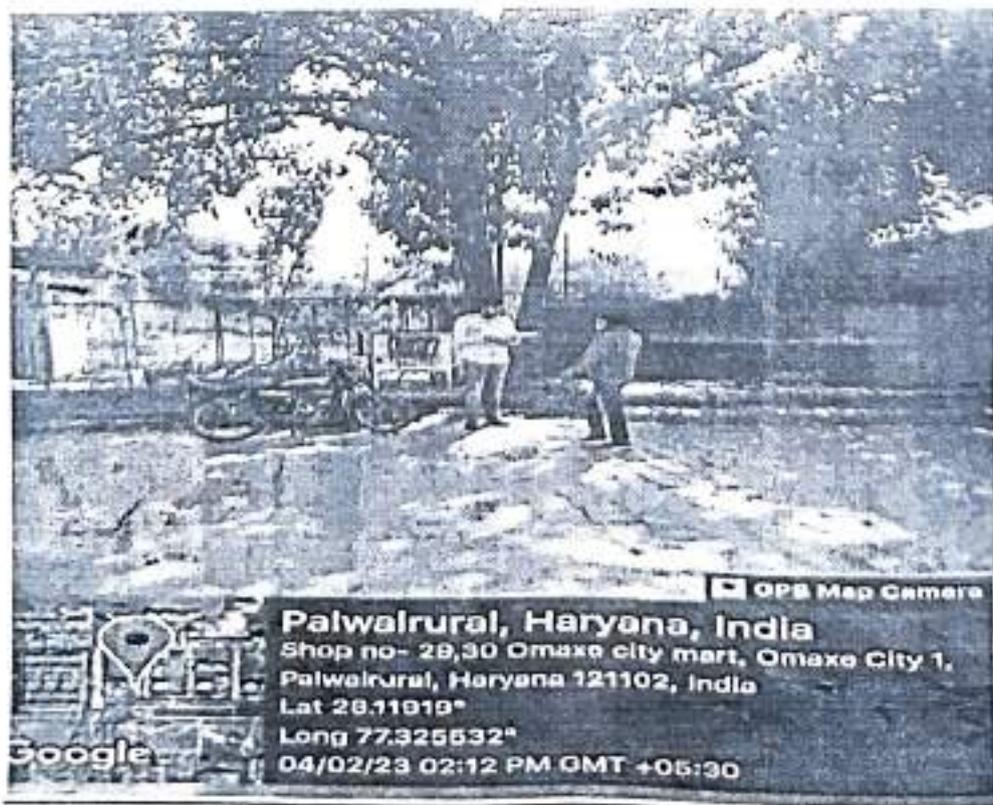
277
Annexure P - 2











282
Annexure P - 5



HABITAT ENGINEERING SERVICES CONSULTANT
JANARDAN SINGH
M-TECH IIT, KGP

GST NO:- 07ANAPS4007N1ZU
PAN NO:- ANAPS4007N

Date- 21 Nov 2022

TO WHOM SO EVER IT MAY CONCERN

It is herein certified that Phylorid Technology based Sewage Treatment Plant which is situated in Phase-1 of Omare City Palwal was designed by me and construction of the same was done under my supervision.

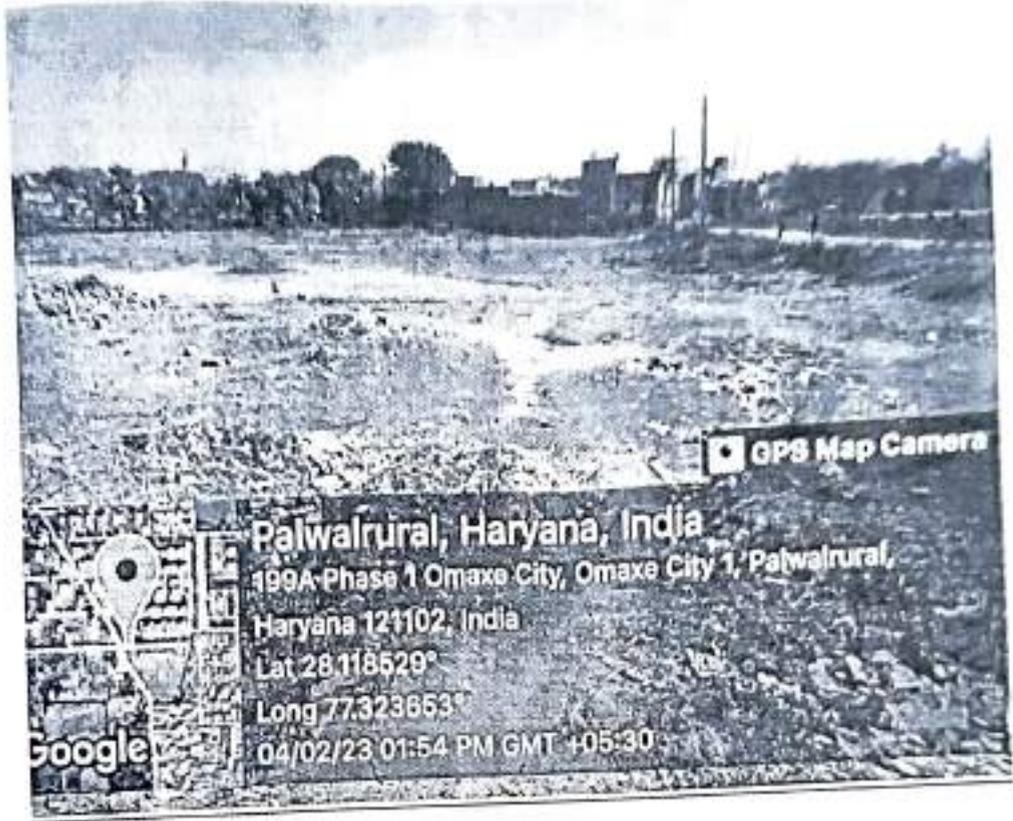
This STP capacity is 1000 KLD.


(Janardan Singh)

Consultant-Habitat Engineering Services

Mob.- 7217662363

ADDRESS:- 112, MAJODPUR, VASANT KUNJ, NEW DELHI - 110079
EMAIL:- habitatengr@rediffmail.com
CONTACT NO. 7217662363





GPS Map Camera

Palwalrural, Haryana, India

199A Phase 1, Omaxe City, Omaxe City 1,

Palwalrural, Haryana 121102, India

Lat 28.118537°

Long 77.323683°

04/02/23 01:55 PM GMT +05:30

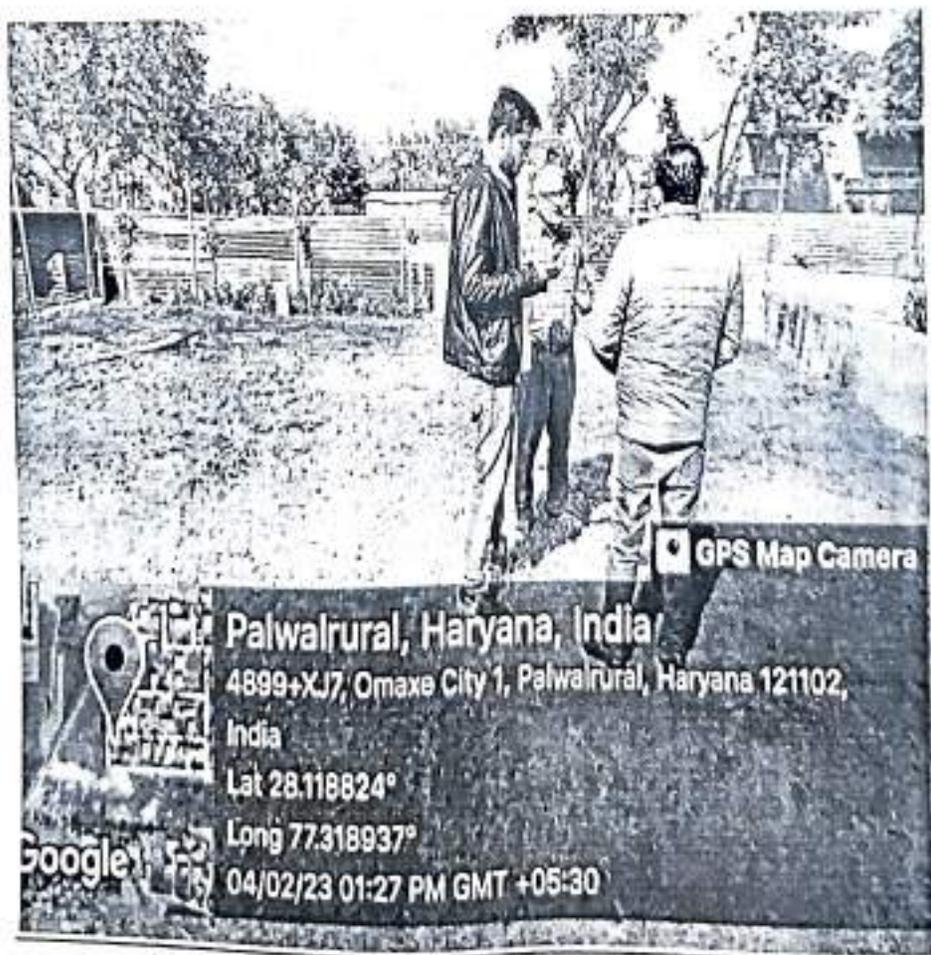
Google

Annexure P - 7





287
Annexure P - 8





Sr.No.	Terms and Conditions of CTO	Complaint Status as on 04/02/2023
1.	The applicants shall maintain good house keeping both within factory and in the premises. All hose pipelines valves, storage tanks etc. shall be leak proof. In plant allowable pollutants levels, if specified by State Board should be met strictly	Yes maintained
2.	The applicant/company shall comply with and carry out directive/orders issued by the Board in this consent order at all subsequent times without negligence of his /its part. The applicant/company shall be liable for such legal action against him as per provision of the law/act in case of violation of any order/directives. Issued at any time and or non compliance of the terms and conditions of his consent order	Yes, Unit has agreed to comply
3.	The applicant shall make an application for grant of consent at least 90 days before the date of expiry of this consent	Yes, Submitted
4.	Necessary fee as prescribed for obtaining renewal consent shall be paid by the applicant alongwith the consent application	Yes, Submitted
5.	If due to any technological improvement or otherwise this Board is of opinion that all or any of the conditions referred to above required variation (including the change of any control equipment either in whole or in part) this Board shall after giving the applicant an opportunity of being heard vary all or such condition and there upon the applicant shall be bound to comply with the conditions so varied	Yes, Unit has agreed to comply
6.	The industry shall provide adequate arrangement for fighting the accidental leakages, discharge of any pollutants gas/liquids from the vessels, mechanical equipment etc. which are likely to cause environment pollution	Yes, maintained
7.	The industry shall comply noise pollution (Regulation and control) Rules, 2000.	Unit has provided acoustic enclose
8.	The industry shall comply all the direction/Rules /Instructions as may be issued by the MOEF/CPCB /HSPCB from time to time.	Yes, Unit has agreed to comply
9.	The industry shall ensure that various characteristics of the effluents remain within the tolerance limits as specified in EPA Standard and as amended from time to time and at no time the concentration of any characteristics should exceed these limits for discharge	Yes, Complying
10.	The industry would immediately submit the revised application to the Board in the event of any change in the raw material in process, mode of treatment/discharge of effluent. In case of change of process at any stage during the consent period, the industry shall submit fresh consent application alongwith the consent to operate fee, if found due, which may be on any account and that shall be paid by the industry and the industry would immediately submit the consent application to the Board in the event of any change during the year in the raw material, quantity, quality of the effluent, mode of discharge, treatment facilities etc.	Yes, Unit has agreed to comply
11.	The officer/official of the Board shall reserve the right to access for the inspection of the industry in connection with the various process and the treatment facilities. The consent to operate is subject to review by the Board at any time.	Yes, Unit has agreed to comply
12.	Permissible limits for any pollutants mentioned in the	Yes, complied

	consent to operate order should not exceed the concentration permitted in the effluent by the Board.	
13.	The industry shall pay the balance fee, in case it is found due from the industry at any time later on.	Yes, deposited
14.	If the industry fails to adhere to any of the conditions of this consent to operate order, the consent to operate so granted shall automatically lapse	Yes, Unit has agreed to comply
15.	If the industry is closed temporarily at its own, they shall inform the Board and obtain permission before restart of the unit	Yes, Unit has agreed to comply
16.	The industry shall comply all the Directions/ Rules/Instructions issued from time to time by the Board	Yes, Unit has agreed to comply
Sr.No. Specific Conditions of CTO		
1.	Unit will maintain the daily log-book of STP and source of water supply	Yes, maintained
2.	unit will not change the product without Board permission	Yes, Unit has agreed to comply
3.	Unit will follow the all ACTS/Rules/Regulation issued by the HSPCB/CPCB/NGT time to time in future.	Yes, Unit has agreed to comply
4.	Unit will submit the Analysis Report under Water & Air Act and Noise rules as per policy of the board.	Yes submitted
5.	Unit should complying the directions, conditions, guidelines, orders and rules etc. issued by Monitoring committee / EPCA, HSPCB, CPCB, MoEF, Hon'ble High Court & Hon'ble Supreme Court of India time to time, otherwise CTE so granted shall be revoked without giving any further notice	Yes, Unit has agreed to comply
6.	A detailed water harvesting plan may be submitted by the project proponent	Yes, Submitted
7.	That in case any additional charges / fees / penalty etc. are found payable towards this authorization / CTO/ CTE as per audit then the same shall be paid by the unit without any objection immediately as and when demanded by this office	Yes, Unit has agreed to comply
8.	If at any stage found that unit was involved in any past violation regarding Environment Laws / Rules / Acts then CTE/CTO so granted shall be revoked automatically & legal action will be initiate against the project proponent	Yes, Unit has agreed to comply
9.	Unit will use underground water after obtaining approval from concerned authority	Permission obtained from CGWA
10.	That this CTE/CTO will not provide any immunity from any other Act/Rules/Regulations applicable to the project/land in question	Yes, Unit has agreed to comply
11.	Unit will not use in illegal fuel.	Yes, Unit has agreed to comply
12.	Stack emission level should be stringent than the existing standards in terms of the identified critical pollutants	Not Applicable
13.	Increase of green belt.	Yes, maintained
14.	Stipulation of greenbelt outside the project premises such as avenue plantation, plantation in vacant areas, social forestry etc.	Yes, maintained
15.	Unit will not change the quantity of effluent/Air emission without prior permission of the Board.	Yes, Unit has agreed to comply
16.	Unit will obtain all necessary clearance from all concerned departments/Authorities	Yes, Unit has agreed to comply
17.	Unit will comply all the Act/Rules/ Notification/ Directions i.e. HOWM Rules, E-waste Rules , PMW Rules, BMW Rules, Battery Rules and MSW Rules etc.	Yes, Unit has agreed to comply and specifically in MSW Rules - Door to Door Garbage collection by MC

		Palwal and constructed 16 number compost pits for waste generation from green belts
18.	Unit will dispose off their waste scientifically through Auth agency	Yes, maintained
19.	Unit will apply for Authorization under HOWM rules wit in 15 Days after issuing the CTO	Yes, Complying
20.	If at any stage found that unit was involved in any past violation regarding Environment Laws / Rules / Acts then CTO so granted shall be revoked automatically & legal action will be initiate against the project proponent.	Yes, Unit has agreed to comply
21.	Unit will use underground water after obtaining approval from concerned authority during construction phase of the project and for sprinkling as far as possible. Unit should not use underground water for industrial or domestic purpose without prior permission obtained from HWRA	Permission obtained from CGWA
22.	That this CTO will not provide any immunity from any other Act/Rules/Regulations applicable to the project/land in question	Yes, Unit has agreed to comply
23.	Unit will not discharge any type of effluent outside of the premises of the project and reuse/recycle of treated waste water.	No discharge found outside the premises and all the treated water is reused within the premises
24.	Unit should not use Ear buds with plastic sticks, plastic sticks for balloons, Plastic flags, candy sticks, ice-cream sticks , polystyrene (Thermocol) for decoration, plastic plates, cups, glasses cutlery, such as forks, spoons, knives, straw, trays, wrapping or packing films around sweet boxes, invitation cards, and cigarette packets, plastic or PVC banners less than 100 micron, stirrers	Yes, Unit has agreed to comply
25.	Stack emission level should be stringent than the existing standards in terms of the identified critical pollutants	Yes, Unit has agreed to comply
26.	Increase of green belt cover by 40% of the total land area beyond the permissible requirement of 33%, wherever feasible	Yes, Unit has agreed to comply
27.	Stipulation of greenbelt outside the project premises such as avenue plantation, plantation in vacant areas, social forestry etc.	Yes, maintained
28.	A detailed water harvesting plan may be submitted by the project proponent	Yes, Submitted
29.	Unit will comply all the Act/Rules/Notification/Directions i.e. HOWM Rules, E-waste Rules , PMW Rules, BMW Rules, Battery Rules and MSW Rules etc.	Yes, Unit has agreed to comply and specifically in MSW Rules - Door to Door Garbage collection by MC Palwal and constructed 16 number compost pits for waste generation from green belts
30.	Unit will comply all the condition mentioned in License /NOC issued by DTCP	Yes, Unit has agreed to comply
31.	Unit will dispose off their waste/spent oil of GENsets only to authorized recyclers by the HSPCB.	Yes, unit has made agreement with the authorized recycler by the HSPCB
32.	Unit should use only cleaner fuels namely natural gas (PNG/CNG), liquefied petroleum gas, bio gas , propane, butane etc. in GENsets	Yes, Unit has agreed to comply
33.	The unit will obtain all necessary clearances from the concerned authorities and will adhere to all the applicable Environmental Laws/Acts/Notification regularly. In case of any violation found at any stage, this CTO under Water &	Yes, Unit has agreed to comply

	Air ACT will be revoked.	
34.	Unit will strictly comply the HOWM Rules and obtained authorization/registration as applicable	Yes, Unit has agreed to comply
35.	Unit will dispose off their waste/spent oil of GENsets only to authorized recyclers by the HSPCB and oily cloths, gloves and other waste will be handed over to CTSDFs i.e. GEPIL	Yes, unit has made agreement with the authorized recycler by the HSPCB
36.	Unit will comply the SOPs guidelines issued by CPCB time to time in future	Yes, Unit has agreed to comply
37.	The unit will provide proper sampling arrangements on their stacks and effluent sources as applicable	Yes, Provided
38.	Unit will not use any type of source of Air emission except GENset.	Yes, complying
39.	Unit will robustly operate its STP and ensure that the parameters of the treated effluent are within the prescribed limits.	Yes, Complying
40.	Unit will ensure the compliance of orders of Hon'ble NGT in the matter of OA No. 26 of 2019 Abhay Dahiya & Ors. Vs State of Haryana	Yes, Unit has agreed to comply
41.	unit shall ensure safe and proper disposal of solid waste, through suitable technology	Yes, Unit has agreed to comply and specifically in MSW Rules - Door to Door Garbage collection by MC Palwal and constructed 16 number compost pits for waste generation from green belts
42.	Unit will strictly comply with the directions of CPCB vide letter No B17011/7/UPCIIPWM(SUP)/2022 dated 01.02.2022	Yes, Unit has agreed to comply
43.	Unit will comply all the provisions of PWM Rules, 2016 and as amended from time to time	Yes, Unit has agreed to comply
44.	Unit will comply with all the directions, guidelines, order of Hon'ble NGT, Hon'ble Apex court, Hon'ble High Court, CAQM, CPCB/HSPCB as issued from time to time	Yes, Unit has agreed to comply
45.	Unit should comply directions of Haryana Govt., Urban Local Bodies Department, vide Haryana Govt. GAZ (EXTRA) Aug.20.2013(SRVN.29.1935 SAKA) dated 20/08/2013 and not use plastic carry bags in the premises or out side the premises by the unit or there persons.	Yes, Unit has agreed to comply
46.	Unit if found violating any of the provisions of PWM Rules, orders and directions as mentioned and any of the above said conditions, the CTO so granted will stand revoked apart from initiation of legal action against the unit	Yes, Unit has agreed to comply
47.	Unit should strictly comply the MSW Rules 2016 and updated time to time.	Door to Door Garbage collection by MC Palwal and constructed 16 number compost pits for waste generation from green belts
48.	A matter of Original Application No. 79/2022 Radhey Shyam & Ors Vs State of Haryana. Is pending in Hon'ble national green Tribunal New Delhi if any adverse decision announced by the Hon'ble Court against the unit, this CTO will be revoke and legal action will be initiate against the project proponent	Yes, Unit has agreed to comply
49.	Unit should change on Batter fuel i.e cleaner fuels namely natural gas (PNG/CNG), liquefied petroleum gas, bio gas, propane, butane etc. in GENsets	Yes, Unit has agreed to comply

50.	Unit will submit the compliance of CTO conditions within 90 days.	Yes, Submitted (copy attached)
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भारत सरकार
केन्द्रीय भूमि एवं प्राधिकरण
जल संसाधन विभाग

Regional Director

Government of India
Central Ground Water Authority
Ministry of Water Resources

CGWA/IND/Proj/2012-1213

No.21-4(451)/NWR/CGWA/2012- 3637

Dated:- 17 MAY 2012

To,

M/s Omaxe Ltd.,
7, Local Shopping Centre,
Kalkaji, New Delhi- 110015

Sub:- NOC for ground water withdrawal by M/s Omaxe Ltd., in respect of their proposed township project including group housing with community services "Omaxe-City at Palwal" at Sector-11 & 14, Palwal, Tehsil Palwal, District Faridabad, Haryana - reg.

Sir,

Kindly refer to your letter No. OL/CGWA/OC-Palwal/2011 dated 30.6.2011 on the above cited subject. Based on recommendations of Regional Director, Central Ground Water Board, North Western Region, Chandigarh vide their office letter no. 4(172)A-HR/OLP/NWR/S&I/2011 - 951 dated 24.4.2012 and further deliberations on the subject, the NOC of Central Ground Water Authority is hereby accorded to M/s Omaxe Ltd., in respect of their proposed township project including group housing with community services "Omaxe-City at Palwal" at Sector-11 & 14, Palwal, Tehsil Palwal, District Faridabad, Haryana. The NOC is, however subject to the following conditions:-

1. The firm may abstract 1800 m³/day (not exceeding 657000 m³/year) of ground water, through proposed seven (7) tubewells only (of which two are to be kept as standby). No additional ground water abstraction structures to be constructed for this purpose without prior approval of the CGWA.
2. The wells to be fitted with water meter by the firm at its own cost and monitoring of ground water abstraction to be undertaken accordingly on regular basis, at least once in a month. The ground water quality to be monitored twice in a year during pre monsoon and post monsoon periods.

West Block - 2, Wing - 3, Sector - 1, R.K. Puram, New Delhi - 110068
Tel : 011-26175362, 26175373, 26175379 • Fax : 011-26175369
Website : www.cgwb.gov.in, www.mowr.gov.in

सबसे सुरक्षित जल • सुरक्षित भुगतान कर

CONSERVE WATER - SAVE LIFE

3. **M/s Omaxe Ltd.**, shall, in consultation with the Regional Director, Central Ground Water Board, North Western Region, Chandigarh implement ground water recharge measures at least to the tune of 233417.48 m³/year as proposed, for augmenting the ground water resources of the area.
4. The photographs of the recharge structures after completion of the same are to be furnished immediately to the Regional Director, Central Ground Water Board, North Western Region, Chandigarh for verification and under intimation to this office.
5. The firm at its own cost shall install piezometers at suitable locations and execute ground water regime monitoring programme in and around the project area on regular basis in consultation with the Central Ground Water Board, North Western Region, Chandigarh.
6. The ground water monitoring data in respect of S. No. 2 & 5 to be submitted to Central Ground Water Board, North Western Region, Chandigarh on regular basis at least once in a year.
7. The firm shall ensure proper recycling and reuse of waste water after adequate treatment.
8. Action taken report in respect of S. No. 1 to 7 may be submitted to CGWA within one year period.
9. The permission is liable to be cancelled in case of non-compliance of any of the conditions as mentioned in S. No. 1 to 8.

Yours faithfully


Regional Director

Copy for information to:

1. The Member Secretary, Haryana State Pollution Control Board, C-11, Sector-6, Panchkula, Haryana.
2. The Additional Director (IA), Ministry of Environment & Forests, (I.A. Division), Paryavaran Bhawan, CGO Complex, Lodi Road, New Delhi-110015.
3. The Regional Director, Central Ground Water Board, North Western Region, Chandigarh. This has reference to your letter no. 4(172)A-HR/OLP/NWR/S&I/2011 - 951 dated 24.4.2012.
4. TS to Chairman, Central Ground Water Board, Bhujal Bhawan, Faridabad.


Regional Director

IN THE HON'BLE NATIONAL GREEN TRIBUNAL,
PRINCIPAL BENCH, NEW DELHI

OA No. 79 of 2022

IN THE MATTER OF:

Radhey Shyam

...Petitioner

Vs

State of Haryana and Others

...Respondents

REPLY ON BEHALF OF RESPONDENT No. 2 THROUGH Smt. AKANSHA TANWAR, REGIONAL OFFICER, HARYANA STATE POLLUTION CONTROL BOARD, PALWAL IN COMPLIANCE OF ORDER DATED 18.12.2023.

MOST RESPECTFULLY SHOWETH:

1. That the above subjected OA has been filed alleging violation of environmental norms by the Respondent No.5 i.e. M/s Omaxe City, Palwal. This Hon'ble Tribunal vide order dated 03.02.2022, constituted the Joint Committee and directed to submit factual and action taken report.
2. That in compliance of order dated 03.02.2022, a report was filed vide email dated 11.10.2022 and another report was filed vide letter dated 11.02.2023. Thereafter, vide order dated 18.12.2023 the Hon'ble NGT issued the following directions

Respondent no 2-HSPCB is directed to take appropriate action and issue appropriate orders for remedial measures to be taken by respondent no.3-HSVP and respondent no.5-M/s Omaxe City, Palwal in time bound manner and respondent no. 3-HSVP and respondent no 5-M/s Omaxe City, Palwal are directed to take requisite remedial measures. Action Taken Report be filed by Respondent no 2-HSPCB, respondent no 3-HSVP and respondent no 5-M/s Omaxe City, Palwal within one month.

3. That in compliance of directions dated 18.12.2023 passed by this Hon'ble Tribunal, Regional Officer, HSPCB has issued letter to HSVP and the project proponent Omaxe City, Palwal on 30.12.2023 regarding compliance of recommendations of joint committee. HSVP replied that the master sewerage system has been handed over to

PHED and has been laid by MC Palwal. MC Palwal has allowed the project proponent to connect the outlet of the STP to the master sewage line which was passing through the Omaxe City Palwal. Further, the project proponent submitted the point wise compliance report on 09.01.2024. Thereafter, site was visited on 18.01.2024 by the Field Officer and Regional Officer, Palwal to verify the compliance status of recommendations of joint committee. The verification report of compliances made by project proponent of Omaxe City, Palwal on the recommendations of the joint committee as verified during site inspection and information submitted by M/s Project Proponent and Municipal Council, Palwal is given below

Status of site in Original Application No. 79/2022 Radhey Shyam & Ors Vs State of Haryana.

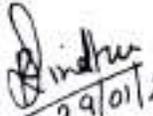
Sr. No.	Recommendations of Joint Committee	Factual position as per Verification dated 18.01.2024
1	The management of M/s Omaxe city, Palwal should have to immediately take up the construction of proper and regular boundary wall of STP.	The company has installed STP of phytoid technology which uses certain specific plants that can absorb nutrients directly from wastewater, the water samples from inlet and outlet of the STP were collected on 18.01.2024 and sent to HSPCB lab for testing. As per Analysis Report no. 1910 dated 25.01.2024, all parameters are within permissible limits. The boundary wall/ Covering of STP is provided with GI Sheets Structures. Unit has also planted Trees and hedges near the boundary wall and during inspection, no foul odour was found near STP. (Photographs of STP is attached as Annexure R-1, Photographs of GI sheet boundary around the STP is attached as Annexure R-2 and analysis report is attached as Annexure R-3)
2	A separate pipeline has to be laid for carrying and use	A separate pipeline for treated waste water has already been laid for carrying

	<p>of treated sewage from STP for reuse in gardening/ flushing, as per the EC conditions Ultra Violet radiation system for disinfection System of treated effluent has to be installed at the STP before the reuse of the treated sewage /effluent as per the EC conditions.</p> <p>and use of treated sewage from STP for reuse in gardening in various green belts and parks. (Photographs are attached as Annexure R-4)</p> <p>Yes, the unit has installed Ultra Violet radiation system for disinfection System of treated effluent and found in working condition. (Photographs are attached as Annexure R-5).</p> <p>The total discharge of the project proponent is approx 500 KLD and the STP installed is of capacity 1000 KLD. The treated effluent is being reused for gardening purpose only and the left over treated effluent is being discharge through public sewer.</p>
3	<p>HSVP has to provide master external sewer system for ultimate connection for discharge of excess treated sewage during rainy season and winter season as occupancy of the colony is increasing day by day with the passage of time.</p> <p>HSVP replied that the master sewerage system has been handed over to PHED and has been laid by MC Palwal. MC Palwal has allowed the project proponent to connect the outlet of the STP to the master sewage line which was passing through the Omaxe City Palwal. (Photos are enclosed as Annexure R-6)</p>
4	<p>The abandoned STP needs immediate cleaning and permanent closure/ dismantling to avoid further collection of water. The capacity of existing STP has to be got certified by the reputed institution and future expansion of STP is also required keeping in view of increase in the occupancy day by day.</p> <p>Abandoned STP has been cleaned and permanently closed (Photographs are attached as Annexure R-7). The unit has submitted the capacity certificate from the Habitat Engineering service Consultant (attached as Annexure R-8). Further the unit has submitted that Since the existing STP of 1000 KLD is sufficient to cater the existing effluent water load of present population, whenever population/inhabitancy is increased M's Omaxe City Palwal shall ensure to increase the capacity.</p>

5	The accumulated untreated sewage near Omaxe heights (group housing) also need immediate cleaning.	The accumulated untreated sewage near Omaxe heights was due to damaging of sewer pipe by MC Palwal for laying their sewer line which was passing through Omaxe city Palwal. The line was repaired by project proponent and same was verified on 04.02.2023. At present also there is no accumulated sewage near Omaxe heights. (Letter dated 06.09.2022 of RWA was also received. Copy of said letter and photographs of cleaned site is enclosed as Annexure R-9 and R-10).
6	A mechanism has to be developed by the maintenance agency of the colony to ensure regular cleaning of roof top rainwater connecting gully traps and rainwater harvesting bore well pits for recharge of ground water aquifer.	Cleaning of Rain water harvesting pits work has already been done and as per requirements the work is regularly being done by the Maintenance Agency and same was verified on 04.02.2023. (Copy of work order along with photographs is attached as Annexure R- 11).
7	HSVP has to provide external storm drainage system for ultimate connection of disposal of rain water of this colony Omaxe city under the provision of EDC as occupancy is increasing day by day	The unit has already provided 16 nos. of RWH pits for recharge of groundwater and the latest photographs are attached as Annexure R-12 .
8	A team has to be put on the job with immediate effect by the maintenance agency of the Omaxe city to locate the fault of intermixing sewer line with carrier pipe lines of roof top rain water collection	No intermixing of sewer line with carrier pipe lines was observed during inspection and also there is no blockage/overflow of sewer line in the premises. Such work order for regular cleaning given to the maintenance agency by the unit is attached as

	gully trap to RWII pits.	Annexure R-13.
9	The cleaning of existing sewerage system is immediately required to clear the blockages with the help of sewerage cleaning machines as lot of construction activities is going in the colony to ensure the smooth flow of sewer line to the STP in addition to measures suggested at serial No.1	The cleaning of existing sewerage system has been completed along with cleaning of STP (Photographs are attached as Annexure R-14)
10	Sufficient capacity Organic waste converter is required to be installed for treatment of collected biodegradable garbage /waste (wet waste).	Unit has provided 16 number of compost pits for waste generation from green belts. Photographs are attached as Annexure - 15.
11	For segregated dry waste, a regular mechanism have to be developed in coordination with Municipal Council Palwal for regular lifting /disposal of collected dry waste from the waste segregation yard of the colony	During inspection, it was found that 16 nos of waste compost pits is provided by the project proponent. However, Door to Door collection of Solid Waste from residences of Omaxe is being done by Municipal Council, Palwal regularly. Moreover, if any solid waste found left over in the premises of Omaxe City Palwal, than it is being disposed in the compost pits as intimated by the project proponent during inspection.

The Factual position as per verification done on 18.01.2024 and subsequent status as provided by M/s Project Proponent and Municipal Council, Palwal, Palwal is being submitted for kind consideration of this Hon'ble Tribunal.


29/01/2024
Field Officer
HSPCB, Palwal

ANISHA
TANWAR
Regional Officer
HSPCB, Palwal

To,

Regional officer,
Haryana State Pollution Controlled Board,
Regional office at HSVP Complex, 2nd Floor,
Sector-12, Palwal.

Memo No. DTB/M/2233

Dated:

15/5/23

Sub: Report regarding site visit held on 23.04.2024 under the chairmanship of SDO (Civil), Palwal for compliance of NGT order dated 18.12.2023.

Ref: Site visit on dated 23.04.2024.

With reference to subject cited above, it is submitted that the site of Omaxe City residential plotted colony has been visited by the official of this office Sh. Om Parkash, Planning Assistant. The comments pertaining to this office as per site visit and viz a viz office record is as under:-

1. The Green Belt and Parks have been found correct as per approved layout cum demarcation plan of the license granted colony Omaxe City (Phase- I & II) and same have been marked on the copy of layout cum demarcation plan with blue colour. Copy attached herewith for reference.
2. 12.00 mtr. wide service road constructed by builder (M/s Omaxe Ltd.) is the part of proposed 75.00 mtr. wide peripheral road alongwith 30.00 meter wide green belt (18.00 mtr. green belt + 12.00 mtr. service road) both sides. The alignment of proposed road has been shown on the layout plan.
3. 18.00 mtr wide green belt is not part of license granted colony and it is proposed green belt along proposed 75.00 mtr wide peripheral road on both sides. The same has been marked on the layout plan of the residential plotted colony.
4. The security gate made by the concerned Bullder/Rwa without prior permission from the department. However, the necessary permission is required from the department regarding security gates in the license colonies in the state as per policy dated 23.01.2014. Copy attached.

5. No direction has been given regarding construction of Boundary Wall around the existing residential plotted colony except precast Boundary wall on the external side of green area of the project and wiremesh fencing on the inner side to protect from stray animals and trespassers as per order dated 18.12.2023 passed by Hon'ble National Green Tribunal, Principal Bench, New Delhi.

6. The sewage treatment plant (STP) is working properly at site in the residential plotted colony.

7. M/s Iskon Food Relief Foundation had already been obtained change of land use permission from the department regarding construction of Mid Day Mill Kitchen Building at village Dholagarh Tehsil & Distt. Palwal. This CLU granted site is approachable from 12.00 mtr wide service alongwith 75.00 mtr wide proposed peripheral road through (hibbanama) donation of land strip 33.00 feet wide connected with 12.00 mtr wide service road. The 12.00 mtr wide service road was constructed by the builder (M/s Omaxe Ltd.) and this service road is also connected with 12.00 mtr wide internal road of Omaxe City colony which have excess from National Highway.

The report pertaining to this office is being sent to your good office for further necessary action please.

District Town Planner,
Palwal

From

The principal Secretary to Government Haryana,
Town and Country Planning Department,
Haryana, Chandigarh.

To

The Director General,
Town and Country Planning Department,
Haryana, Chandigarh.

Memo No. 8/2/2014-2TCP

Dated: 23/01/2014

Subject: Policy guidelines for granting permission to erect security gates in the licensed colonies in the State.

Residents Welfare Associations of licensed colonies are approaching the Department for seeking permission to construct gates on roads leading to their colony. Though such roads are public roads where access to public cannot be denied but in present day environment and to address to the concerns of safety and security of the residents, especially at night, it has been decided that construction of additional gates on roads leading to licensed colonies for security reasons shall be permitted.

2. Procedure for submitting application and grant of permission to erect security gate shall be as under:-

i. Applications for grant of permission for erection of additional/security gates in a licensed colony shall be considered by the Committee of the following officers:-

- (a) Deputy Commissioner -Chairman
- (b) Superintendent of Police/Concerned DCP -Member
- (c) Senior Town Planner-Member
- (d) Concerned District Town Planner/DTP (E) wherever posted - Member Secretary

ii. The application containing complete details, such as necessity of additional gates, location of additional gates[other than approved in layout/zoning plan of the colony] on approved layout plan of the licensed colony, effect of additional gates on free movement of traffic in the colony/sector, effect of additional gates on free access to community infrastructure located in the colony/sector, shall be made by developer of the licensed colony on the request of duly elected Resident Welfare Association of the colony and after inviting objections from public to the concerned District Town Planner/DTP (E) wherever posted.

3. The committee shall among other things, enquire into following matters while granting or refusing permission for erection of additional/security gates:-

- i. General law and order situation in the area requiring installation of additional security gates.
- ii. Effect on vehicular movement /increase in traffic load on other roads of the colony/sector on account of erection of additional/security gates.

- ii. Effect on free access to community infrastructure located in the colony/sector.
- v. Public objection to installation of proposed additional/security gates.
- vi. Timings of opening & closure of such gates.

Since main objective of this policy is to provide sense of security to the residents of closed colonies without hampering inter-colony and intra-colony movement, therefore, committee shall grant permission for erection of gate only on the boundary of the colony and/or on the intersection of sector dividing road / 24 m wide internal sector road with internal roads of the colony. Further, no gate shall be allowed on sector dividing road and 24 m wide internal circulation road of the sector.

After the approval is granted by the Committee, the same shall be conveyed to the developer/RWA by the concerned District Town Planner.

- i. The permission shall be granted subject to following:
 - i. Only boom type manned gate shall be permissible.
 - ii. Erection of unmanned gate shall not be allowed in any circumstances.
 - iii. Entire expenditure on construction and manning of these gates shall be borne by the concerned RWA/developer as per their mutual agreement.

Sd/-

Superintendent,

For: Principal Secretary to Government Haryana,
Town and Country Planning Department.

Endst. No. 8/2/2014-2TCP

Dated: 23/01/2014

A copy of the above is forwarded to the following for information and necessary action:-

1. All the Commissioners of Police in the State.
2. All the Deputy Commissioners in the State.
3. All the Senior Superintendent of Police in the State.
4. The Chief Town Planner, Haryana.
5. All the Senior Town Planners in the State.
6. All the Distant Town Planners including enforcement wing in the State.

Sd/-

Superintendent,

For: Principal Secretary to Government Haryana,
Town and Country Planning Department.



HARYANA SHEHRI VIKAS PRADHIKARAN
 Office of the Executive Engineer, HSVP Division, Palwal
 HSVP Office Complex, Sector-12 Palwal
 E-mail: xenhudapalwal@gmail.com

01275-298093

To

The Regional Officer
 Palwal Region.

Memo No. 19443

Dated: 25/01/2024

Sub:- Completion report in OA No.79/2022 titled as Radhey Shyam Vs State of Haryana.

Ref:- Your office memo No.HSPCB/PAL/2023/938 dated 30/12/2023.

On the subject cited above, it is informed that master services i.e. road network, sewerage system, water supply scheme and storm water drainage system has not been laid till date due to land for master services has not been acquired by Land Acquisition Officer Faridabad.

Therefore, this office is unable to provide sewerage and storm water system in Palwal District.

It is further added that copier may apply storm water drainage and sewerage system connection to the Public Health Engineering Department.

This is for your kind information and further necessary action please.

[Signature]
 Executive Engineer,
 HSVP Division Palwal.

Encl: No. 19445, 19446

Dated: 25/01/2024

A copy of the above is forwarded to the following for information & necessary action please:-

1. The Superintending Engineer HSVP Faridabad.
2. The Sub Divisional Engineer HSVP Sub Division Palwal.

[Signature]
 Executive Engineer
 HSVP Division Palwal.



Office of Municipal Council, Palwal



Near Committee Chowk, Palwal Email:-secymc.palwal@gmail.com

To

M/s OMAXE Limited,
Omaxe City, Palwal,
Sector- 11 & 14,
Palwal-121102, Haryana.

Memo No. 757/HCP Dated:- 14/3/24

Subject:- Grant of permission for Treated Sewerage Connection for OMAXE City, Palwal.

Sanction of 150 mm i/d Grant of permission for Treated Sewerage Connection for OMAXE City Palwal. Total area measuring 102.06125 acres falling in Sector-11 & 14, Palwal is hereby recommended subject to the following conditions:-

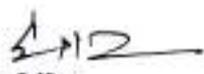
1. The colonizer is fully responsible to make the arrangement of disposal of Sewerage till such time these are made available by Municipal Council Palwal and all link connections with the external system will be done by you gravity with the Master Service laid by Municipal Council Palwal in the area. In case pumping is required the same will be done by you at their own cost.
2. Sewer connection will be utilized for dispose of the treated sewage water through STP as approved in the service plan estimate and drawing of above said project.
3. The correctness of the levels of the colony will be sole responsibly of the colonizer for integrating the internal sewer of the colony by gravity with the Master Service.
4. It will be ensured by the colonizers that only treated effluent to be disposed of in Municipal Council, Palwal sewer within the standard parameters as prescribed by the NGT/CPCB/Haryana Pollution Water & Control Board.
5. The sewage water will be disposed in the main Municipal Council, Palwal sewer line after internal treatment at STP of your premises. You will not be allowed to throw sewage water in any other natural drain, open area and road etc. Failing which legal action should be taken in case of non compliances. The case of violation the sewer connection will be summarily cancelled.
6. The Sewer Connection Fee Rs. 1,00,000/- Receipt No. L1 Dated 11.03.2024, Sewer Connection Security charge No road cut and security Rs. 2,50,000/- (Non refundable) Receipt No L1 Dated 11.03.2024 & Charges of MTC of 01 MLD for one Year charges Rs. 13,50,000/- Receipt No. L1 dated 11.03.2024 is deposited (Copt enclosed)



Office of Municipal Council, Palwal

Near Committee Chowk, Palwal Email:-secymc.palwal@gmail.com

7. The colonizer is liable to pay any discrepancy in connection Fees/ Security / R. Fees found at the any stage. The connection will be made by the colonizer own expenses without disturbing the Master Sewerage system in during Connections , if any damage to the Municipal Council Palwal service is occur colonizers will be whole responsible for repair the same in good condition. colonizers failed to repair, repair shall be done at risk & cost of the colonizers or connection shall be cancelled and disconnected and legal action will be initiated.
8. The connection cannot be extended to any other person/plot/area falling out the ar
9. The Land Cost/Department Charges/ Maintenance charge for such colonies shall be liable to be paid as per the policy/ as fixed and decided by the Govt. time to time the colonizer will be bound for payment of the same well in time.
10. The maintenance of intake pipes and repair will be the responsibly of the colonizer at his own cost.
11. In case of any dispute the matter shall be referred by any of the two parties to the concerned District Municipal Commissioner, Palwal of the area where the land/colony is situated and his decision in the matter shall be final and legally binding on both the parties.
12. The Colonizer will pay Annual MTC charges every Year.
13. Municipal Council Palwal will at the liberty to revise the rates of Sewer Charges and the Colonizers will be liable to pay the revised charges as and when decided by Govt.
14. The colonizer will arrange all kind of permissions required from PWD, Forest Department or any agency at his own level.
15. In case of any damage caused to Telephone/Electric cable/PNG/CNG line or any other service, the colonizer will be solely responsible.
16. The case of Pipe line etc. shall be borne by the colonizer.
17. The shifting of connection if required at later date, the colonizer will carry out at his own cost.


Executive Officer,
Municipal Council Palwal.

Endst No:-

Dated:-

A copy of the above id forwarded to the Regional Officer, Haryana Pollution Control Board, Palwal following for information and necessary action please.

- 53 -
Executive Officer,
Municipal Council Palwal.

AGREEMENT

PROJECT:- Omaxe city Palwal

SERIAL NO:-

AGREEMENT NO:- 1101112771

DATE:- 17-5-24

Vendor Code PWJ278

AGREEMENT BETWEEN

FIRST PARTY

NAME:- Omaxe Limited
 ADDRESS:- Omaxe City Centre, Word Street, Sector-79,
 Faridabad (Haryana)-121004

SECOND PARTY

NAME:- ASHISH NURSERY (DEEPSI) MEH
 ADDRESS:- PAWAL ROAD, NANPURI ROAD,
 LITAR PRADHESH-201207

PAN NO:- BOVPK6298A

GST NO:- URD

EPF NO:-

ESI NO:-

LABOUR LICENCE NO:-

TEL :- - 8447637542

SERVICE TAX NO:-

Name of Project:- Name of Project:-Omaxe city Palwal Palwal Plots-II,Omaxe City,Delhi Agra Highway Near
 Singhia Petrol Pump Palwal HR Pin- 121102 IN Palwal HR

It is agreed that the 2nd party shall carry out the work of WO for Supply, Installation, Grass, Tree, & Plant Work at
 Omaxe Plot Palwal on the rates and terms as given below.

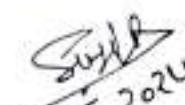
RATES:

S. No	Description	Unit	Qty	Rate	Amount
1	Supply of following plants as specified including transportation up to site and planting & stacking in specified location as per drawing & direction complete in all respect as per direction of EIC.				
A	Ashoka Pandulan (8-9 ft.)	No.	100	550.00	55000.00
B	Plumeria Alba (8-10 ft.)	No.	150	620.00	93000.00
C	Ficus Benjanima (8-10 ft.)	No.	100	600.00	60000.00
D	Ashoka Deshi (5 ft.)	No.	50	350.00	17500.00
E	Bamboo Budhabelly (5 ft.)	No.	100	650.00	65000.00
F	Selection Number 1 grass	SFT	15000	11.50	172500.00
Total Amount :					Rs.463,000

For OMAXE LIMITED


 Authorized Signatory

Page 1 of 2

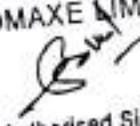

 17-5-2024

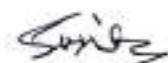
Location :-

CONDITIONS:-

A. Conditions

- 1 Work will be done as per the specification & instructions.
- 2 Work shall be measured fortnightly/monthly and payment shall be made within 07 days.
- 3 2.5% Security shall be deducted from each running bill and released along with final bill.
- 4 TDS shall be deducted as applicable.
- 5 Completion period: As per requirement of EIC.
- 6 Second Party shall be fully responsible for any mis-happening at the work site.
- 7 No worker less than 18 years shall be deployed at site.
- 8 All workers shall follow strictly the safety norms as specified and Second Party shall be fully responsible for their safety.
- 9 Second Party shall be responsible for all payment towards labourers employed by him.
- 10 Any defect noticed during the completion period or until the security is released, same shall be rectified by the Second Party, failing which company will get it done at the risk and cost of the Second Party.
- 11 If the Second Party fails to turn up of work on the stipulated time, or the work is delayed, the First Party may get the same done at the risk and cost of the Second Party, or terminate the agreement and work to be carried out as the First Party deems fit.
- 12 Second Party shall be responsible for the labourers execution, payment and misconduct etc. and their removal from site.
- 13 1st party reserves the right to terminate the contract at any stage.
- 14 All disputes subject to Delhi jurisdiction.
- 15 Service tax is payable extra if same is claimed along with invoice and no separate claim of service tax will be allowed by way of supplementary bill.

For OMAXE LIMITED

 Authorised Signatory
 (FIRST PARTY)


 (SECOND PARTY)
 17-5-2024

Work Order NO :-
OML/OPW/11011190780
March 27, 2024
Revision Number :- 0

GREEN AQUA TECHNOLOGIES (PVG0015)
KAJAMPUR POST , SIKRI KALAN , MODINAGAR , KAJAMPUR , GHAZIABAD ,
UP

GST No.	09BEMPC0402B1ZA	EPF No.
PAN No.	BEMPC0402B	ESI No.
		Labour License No.

Project :- Residential Plotted colony omaxe City Sec-11& 14 PALWAL Phase-II(147002)
Subject :- WO For Supply, Installation, Testing & Commissioning of 800 KLD STP Work at Omaxe Plots(Palwal)
Validity of Contract:- Up To 30.12.2024
Kind Attn:- Mr. Sharad singh (9643300067)

Dear Sir,

This has reference to the discussions we had with you, we are pleased to place the work order for the above said work as per following rates, terms & conditions and specification.

S.No	Description	Unit	Qty	Rate	Amount
1	<p>SAC Code: Supply, installation, testing & commissioning of Sewage treatment plant based on MBBR process for total sewage handling capacity 800 KLD capacity. The plant shall be Pre/Site wired and with all Power and control cables to all Pumps and equipment including all instrumentation for motor, panel etc. STP shall be designed as water retaining structures in RCC. All equipment, piping, pumps, blowers and electrical panel to be housed in a plant room. M.S. puddle flange hot dipped galvanized and epoxy coated after fabrication or S.S puddle flange, inlet, outlet, overflow, vent, drain, level indicator, level controller, M.S. cover for sump, BMS compatible energy meter and other components shall be in the scope of the contractor. (All civil work, railing, walk ways, stair cases, rung ladder, general lighting and ventilation are excluded)</p> <p>The STP shall be designed based on the following parameters: Raw Sewage (Characteristics) Daily average flow : 800 M3/Day PH : 6.5 - 8.5 BOD5 : 300 - 350 mg/l S. Solids : 400 - 450 Mg/l COD : 600 - 800 mg/L Oil & Grease : 80-100 mg/L</p>				

Signature
27/03/24

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Dignesh Singh
Head (Sr Vice President)- MEP

Treated effluent characteristic				
PH	:	6.5 - 8.5		
BOD5	:	Less than		
10 mg/l				
COD	:	Less than		
100 mg/l				
S. Solids	:	Less than		
100 mg/l				
Oil & Grease	:	Less than 5		
mg/l				
Fecal Coliform (MPN/100ml)	:	< 230		

The STP shall consist of following units but not limited to these unit as may be required to ensure desired treated effluent standards.

STP WATER TANKS DETAILS

Under ground RCC Structure tanks including puddle flanges in civil scope

Bar Screen Chamber:

Oil and Grease Chamber:

Equalisation Tank-240 KL

Anoxic Tank-58 KL (1 NOS.)

Treated Water Tank -160 KL

MBBR Tanks-120KL (2 NOS.)

Tube Settler Tank

Filter Feed Tank-115KL (1NOS.)

Sulidge holding water tank- 115 KL

Screen Chamber with SS Screen

Providing & fixing S S bar screen of size 1000mm x 800mm or as per made of SS grade 304 along with fine screen, supply of manual racke etc. complete in screen chamber as required.

Oil & Grease Removal Chamber:

Oil & Grease removal chamber of adquate capacity with baffle wall & all fitting & accessories along with drain valve for sludge removal.

Collection Cum Equalization Tank

Raw sewage Collection cum Equalization Tank with submersible sewage lifting pump to anoxic tank and submersible bye-pass pumps to external sewer. Aeration will be done through adequate number of coarse bubble diffusers.

Anoxic Reactor

Anoxic Reactor of along with submersible mixer.

MBBR

MBBR tank with submerged fine bubble diffusers in adequate numbers, floating media, SS 304 grade screen to check media from flowing out from one tank to other/ clarifier and piping complete. Fine air bubble membrane diffuser of adequate number shall be provided.

Settler with Tube Deck Media.

Tube Settler with Hexagonal chevron shaped media, Sludge suction pumps, sludge return pumps, etc.

Clarified Water Tank/ Filter Feed Tank

Clarified water Tank/Filter Feed Tank along with filter feed pumps complete with inlet, outlet, drain, over

27/05/20

27.5.20

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	<p>flow, level indicator, level sensor, vent, etc.</p> <p>Sludge Holding Tank Sludge Holding tank with sludge disposal pump of suitable capacity with provision of air diffuser, supernatant disposal arrangement, etc.</p> <p>Treated water Tank. Treated Water Storage Tank to collect treated water from PSF & ACF with inlet/outlet, drain/overflow connection, rungs, vent, level controller, level indicator, etc. complete with manhole cover as required.</p> <p>Plant Room Drainage Sump Pit : Plant room drainage sump/pit to collect the waste water / drainout water with submersible drainage pumps to lift the waste water & to transfer into the equalization tank including level controller with high and low level alarm complete with auxiliary NO/NC contact.</p>				
2.	<p>SAC Code: PUMP, PIPING AND ACCESSORIES Screen : Supply, installation, testing & commissioning of 1 No. each Stainless Steel bar screen and fine screen of 800 x 1200 mm each made of SS 304 grade, 3mm thick, Fine screen shall be perforated 6 to 8mm hold by 3"X1.5" screen frame at the inlet of Equalization tank.</p>	SET	1	10,000.00	10,000.00
3.	<p>SAC Code: Piping/Valves & Accessories Providing and fixing all piping (as described below) and isolation control valves for making the system complete.</p> <p>UPVC SCH40 -All Submerged piping for air / water</p> <p>UPVC schedule-40/80- Make- Astral/Supreme For pump submerg connection</p> <p>MS Epoxy (Class 'C') Make - Jindal (Hissar) - All piping before treated effluent tank. Non submerged air piping. All Non- submerged Interconnecting Piping</p>	LOT	1	185,000.00	185,000.00
4.	<p>SAC Code: EQUALIZED WASTE WATER TRANSFER PUMPS :Providing, fixing, testing & commissioning of submersible, centrifugal non-clogging with open impeller type pump, capable of solid handling solids up to 35-50mm for raw sewage transfer from equalization tank to anoxic reactor. The pump shall have C.I. casing, CI impeller, SS 304 shaft including Delivery Header, pressure gauge, Header drain with valve, lifting arrangement for the pump, all</p>	SET	1	145,000.00	145,000.00

[Handwritten Signature]
23/03/24

[Handwritten Signature]
Dignesh Singh
Head of, Vice President - MEP
21

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<p>necessary piping, valves, NRV, level controller, probes, cable etc. and other accessories as required. Individual sewage feeder pipe shall be provided from pump header to feed each reactor and required number of valves and piping shall be provided in header to feed any stream from any pump. Capacity / Flow Rate of each Pump : 40 M³/hr Pumping Head : 8-10 m Motor 5HP, KW : 3.73 KW or As per manufacturer's recommendation Solid Handling : 35-50mm Type of Pump : Centrifugal non-clogging sewage handling pump 1 Set = 2 Nos. Pumps (1 Working+1 standby) Make - Wilo/KSB/Kirloskar</p>	SET	1	72,400.00	72,400.00
<p>4.1. SAC Code: ACTIVATED SLUDGE PUMP - SETTLER : Providing, fixing, testing & commissioning of centrifugal self priming sludge pump (dry) to transfer sludge from tube settler to Sludge Holding tank and reactor. The pump shall have C.I. casing, CI impeller, SS 304 shaft, TEFC induction motor including all necessary piping, valves, NRV, accessories, 150mm pressure gauge with GM Isolation cock, suitable vibration eliminator, level controller, probes, cable etc. and other accessories as required. Solid handling shall be 20 mm. Capacity / Flow Rate : 12M³/hr Head : 10-12 m Motor 1HP, KW : 0.75 KW or As per manufacturer recommendation Solid Handling : 20mm Type of Pump : centrifugal self priming sludge pump 1 Set : 2 No. Pumps (1 working +1 standby) Make -kirloskar</p>	SET	1	160,000.00	160,000.00
<p>4.2 SAC Code: DRAINAGE SUMP PUMP FOR PLANT ROOM DRAINAGE Providing, fixing, testing & commissioning of submersible centrifugal drainage sump pump. The pump shall have CI casing, CI impeller and SS 304 shaft, pump suitable for 415+10% voltage variation or 230 + 10% volts 50 HZ ac supply, including all necessary piping, valves, NRV, flange, and necessary accessories for connection and lifting arrangement, level controller, cable etc. (Min. Solid handling capacity for this pump shall be 30 mm). Capacity Flow Rate : 30 M³/hr Pumping Head : 12m Motor 3HP, KW : 2.2-KW or As per manufacturer recommendation Min. Solid Handling Capacity : 30 mm Type of Pump : Submersible centrifugal pump 1 Set = 2 Nos. Pump (1 working + 1SB)</p>	SET	1	160,000.00	160,000.00

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Head (S) Vice President- MEP

4.3	SAC Code: Centrifuge Feeder Pumps Supply, installation, testing & commissioning of positive displacement type horizontal centrifugal Sludge transfer pumps pump with MS casing, SS-starter with internal rubber lining, gland packing seal, including all necessary piping, valves, NRV, flange, and necessary accessories for connection. solid handling capacity up to 7 to 10% of the effective percentage of sludge and direct drive with the motor. (Make-Kirloskar.) Flow rate (each) = 8 m ³ / hr or as per required capacity. Head = 10 Mtr Qty - 1 set(1 working and 1 standby)	SET	1	52,780.00	52,750.00
4.4	SAC Code: Centrifuge and Polyelectrolyte Dosing Providing, fixing, testing & commissioning of Manual Top Discharge Bucket Type Centrifuge 30" Diameter with MS FRP Body and MSRL basket. Make GAT	SET	1	182,560.00	182,560.00
5	SAC Code: FILTER FEED PUMPS : Providing, fixing, testing and commissioning of horizontal centrifugal monobloc pumps for filter feed with C I body, bronze impeller, SS 316 shaft & sleeve, Mechanical Seal, coupling guard, connected to a TEFC induction motor mounted on a epoxy coated common channel base frame, 100 mm dia pressure gauge with GM Isolation cock, suitable vibration elimination pads under base frame of approved design, Dry running protection, Motor shall be suitable for 400/440 V, 3 Phase, 50 cycles AC power supply, including all necessary piping, flange, fittings, suction & Delivery Header valves, NRV on delivery line, Strainer at the suction, accessories, Level Controller complete with probs & control cable and concrete foundation complete as required. Each stream shall be fed from dedicated line from the header. Necessary valve and piping shall be provided to the header to facilitate any pump to feed any stream. Capacity / Flow Rate : 50 M ³ /hr Pumping Head : 30 m Motor 5HP, KW : 3.73.0 KW or As per manufacturer recommendation Type of Pump : Horizontal Centrifugal pump 1 Set = 2 No. Pumps (1 working + 1 standby) Make: kirloskar	SET	1	154,780.00	154,780.00
6	SAC Code: MULTIGRADE PRESSURE SAND FILTER Supply, Installation, testing and commissioning of vertical self supporting filter vessel fabricated from MS sheet as per IS : 2825. The MS sheet thickness for tank shall be minimum 8mm shell and dishes 10mm thickness and filter with pressure gauges at	SET	1	230,000.00	230,000.00

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inlet & outlet with isolation cock, sampler cock, air vent with isolation valve, MS class 'C' face piping/distribution pipe with diffuser, CI butterfly valves, nrv, necessary fittings and all accessories, with initial charge of filter media, painting inside with food grade epoxy paint and outside with two coat of red oxide primer and two or more coat of synthetic enamel paint complete with bypass arrangement.

Capacity/Flow rate - 50 M3/hr

Filtration rate - 16 M3/M2/hr

Max. operating pressure - 3.5 kg/Sq.cm

Test pressure - 5.5 Kg/Sq.cm

HOS - 1800mm (Suitable As per Capacity)

Shell thickness : 8 mm.

Dish thickness : 10 mm

Size/ dia. of Face Piping - 100 mm or suitable as per design.

Diameter of Filter - 2000 mm

Manhole size : 450/ 600 mm

Note: All face piping MSEP C-Class, valves with CI body PN1.6, (such as inlet, outlet, backwash, drain, air vent etc.) and one number test cock and pressure gauge including matching flange at both side for inlet & Outlet Connection to next filters / tanks, with bypass arrangement to second stp module treated tank shall be in scope of Contractor.

Item as Described above

SET

1

265,000.00

265,000.00

7.

SAC Code:

Activated Carbon Filter

Capacity/Flow rate - 50 M3/hr

Diameter : 2000 mm

Shell thickness : 8 mm.

Dish thickness : 10 mm

Height : 1800 mm

Filtration rate - 16 M3/M2/hr

Filter Media : Activated carbon granules

MOC : M.S.

Manhole size : 450/ 600 mm

Working Pressure : 3.5 Kg/Sq.cm., Test pressure

- 5.5 Kg/Sq.cm Dia of face piping 100mm dia.

M.S. Pipe "C" class.

Internal Finish: Two coats of anti-corrosive paint & food grade epoxy paint.

External Paint : Two coat of Primer and two or more coats of enamel paint of approved shade.

Size/ dia. of Face Piping - 100 mm or suitable as per design.

Note: All face piping MS C-Class, valves with CI body PN1.6, (such as inlet, outlet, backwash, drain, air vent etc.) and one number test cock and pressure gauge including matching flange at both side for inlet & Outlet Connection to next filters / tanks, with bypass arrangement to second stp module treated tank shall be in scope of Contractor.

Item as Described above

8.	SAC Code: CHLORINE DOSING SYSTEM Supply, installing, testing & commissioning of hypo-chlorine solution dozer pump (1 working only) along with of 200 Ltrs Cap. HDPE (chemical grade) tank with inlet/outlet connection and 1 nos. metering pump of adjustable capacity for dosing of chlorine solution (each 0-12 LPH). one set to feed chlorine contact tank and other to feed outlet of treated water line . including synchronisation with Treated Pumps Make - ASIA LMI	SET	1	22,000.00	22,000.00
9.	SAC Code: SUBMERSIBLE MIXER IN ANOXIC REACTOR Providing, fixing, testing & commissioning of suitable type submersible mixer for anoxic reactor water proof drive , 415 + 10% volts, 50 Hz AC supply, 3000 rpm, as per manufacturer all fixing arrangements, accessories & automation and timer for intermittent running Make -CRI	EACH	1	145,000.00	145,000.00
10.	SAC Code: supply, installation, testing & commissioning of multitude type disinfection system IN ANOXIC REACTOR comprising of U.V Reactor in a close circuit chamber with required no of lamps as per detail design on flow conditions with auto dosing controller, display monitor as per manufacturers requirement complete in all respects Flow Rate = 50M3 / Hr Make - ALFA/SUKRUT	NOS	1	445,000.00	445,000.00
11.	SAC Code: Air Diffuser With Air Blower Air diffusion system shall include the following: Supply, installation, testing & commissioning of Twin lobe rotary type compressor air cooled blowers Capable of delivering 800 cum/hr (each) 2Nos. (1w + 1 S) of free air at 0.5 kg/cm ² driven through 7V? belt or directly coupled through flexible coupling to a TEFC motor of suitable HP Suitable for 415 + 10% volts, 3 phase, 50 cycles a/c supply, 1400RPM along with air filters, Non-Return valves, safety valves, baseplate, pipes upto the main header (qty of header and onwards have been considered in piping item), fittings, valves, including Glycerin filled Pressure Gauge range 0 - 10Kg/cm ² but back pressure shall be designed at minimum level. One set of filters shall be provided extra, complete in all respects, level sensor to avoid operation without load and timer in controller for cyclic mode of operation for better efficiency. Make - Everest/Beta/Akash	NOS	2	298,700.00	597,400.00
11.1	SAC Code:	LOT	1	58,900.00	58,900.00

	Fine / Coarse bubble diffusers (Capacity 5-6 m3/hr) For equalization tank - 150 mm dia. Disc Coarse Bubble type.				
11.2.	SAC Code: Fine / Coarse bubble diffusers (Capacity 5-6 m3/hr) For sludge holding tank - 150mm dia.Disc Coarse Bubble type.	LOT	1	32,000.00	32,000.00
11.3.	SAC Code: Fine / Coarse bubble diffusers (Capacity 5-6 m3/hr) MBBR reactor tank- 63 mm dia. 600mm long Fine Bubble type.	LOT	1	135,000.00	135,000.00
12.	SAC Code: MBBR MEDIA Supply, installation, testing & commissioning of PP MBBR bio deck media. the media shall be enough for the proper functioning of STP. Surface Area -400 sqm/cum(MBBR System to be in two reactors) (Make: Welcome / GAT / MMAQUA/AIRFIN) Qty-45 CUM	LOT	1	485,600.00	485,600.00
12.1	SAC Code: Tube Deck Media in Settler : Supply, installation, testing & commissioning of PVC tube deck settling media to be installed in Tube Settler Tank . (Make: Welcome / GAT / MMAQUA/AIRFIN).	LOT	1	225,670.00	225,670.00
13.	SAC Code: MAGNETIC FLOW METER : Providing, fixing, testing and commissioning of inline magnetic flow meter with IP65 protection, full base, rubber/PTEF liners, SS316L/Hastalloy B,C/Ti/Ta electrodes, SS304 flow tube, 0.3% to 0.5% of accuracy, 220VAC, 50Hz/optional 24VDC supply 20 to 180oC as per model/selection, suitable for sewage & water including all fitting & accessories complete with bypass arrangement. Flow-As per requirement of Line Flow (40m3/h flow) 4" inch pipe Size : 100 mm dia Location : At outlet of submersible pump in EQT to feed anoxic tank Make - Aster/UPC	NOS	1	54,800.00	54,800.00
13.1	SAC Code: Flow-As per requirement of Line Flow (50 m3/h flow) 4" inch pipe Size : 100 mm dia Location : At outlet of ACF Make - Aster/UPC	NOS	1	54,800.00	54,800.00
14	SAC Code: PH METER :Online Digital PH Indicator Meter	NOS	1	8,500.00	8,500.00
15	SAC Code: Supplying, installing, testing, commissioning of	SET	1	166,000.00	166,000.00

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	centrifugal Water Transfer pumps Complete in SS - 304 with motor, pressure gauge with isolation cock, Isolation valve, NRV on delivery line. Isolation valve, strainer at suction. The pump shall be suitable for 415+10% volts 3 phase AC supply .Pumps including cost of suction delivery headers in GI heavy class. Treated water Transfer Pump for garden Capacity 20 Cum/hr each (1 W + 1 SB) Head 15 Mts RPM 2900 Make - Kirloskar				
15.1	SAC Code: Treated water Transfer Pump For Flushing (Vertical Pump) Capacity 30 Cum/hr each (1 W + 1 SB) Head 25 Mts RPM 2900 (1W+1S) (with pressure Vessel and pressure switch for auto cut) Make - Kirloskar	SET	1	265,000.00	265,000.00
16.	SAC Code: POWER AND MOTOR CONTROL CENTRES: Design, fabrication, assembling, wiring, the supply of motor control center for equipment shall be fabricated with reinforcement of suitable size angle iron, channel T? sections irons, and/or flats wherever necessary. Cable gland plates shall be provided on top as well as at the bottom of the panels. Panels shall be treated with all anticorrosive process before painting as per specifications shade of powder-coated paint. 2 Nos. earthing terminals shall be provided for 3 phase, 4 wire, 50 Hz supply system. Lifting hooks shall also be provided in case of large panels. All second phase equipment's electrical equipment feeders for ultrafiltration outgoing supply shall be kept in the panel. (MAKE :- GE / L&T/ABB/ C&D) STP PANEL as described above shall be complete with all interconnections, risers, internal wiring, labels, terminal blocks etc. complete as required. Panel Make - GAT, Componenst -L&T/Schnider/ABB	SET	1	235,800.00	235,800.00
16.1	SAC Code: Supply, installation, testing & commissioning of following sizes of 1100 V grade XLPE insulated extruded PVC inner & outer sheathed, Copper / Aluminum, armoured cables, and cable glands, solder, cable sockets, insulation etc. as per site conditions. Make: Polycab, Finolex, KEI	JOB	1	65,800.00	65,800.00
17	SAC Code: Cable Tray: Supply and installation of GI tray type cable trays of	JOB	1	35,000.00	35,000.00

	the following sizes fabricated out of perforated hot dip galvanized MS sheets of minimum 2mm thick with 50mm flange to be installed horizontally or vertically, including GI hanger/ MS Structure support for cable tray. Make: GRANDLAY/MEM				
18.	SAC Code:	JOB	1	18,000.00	18,000.00
	Earthing Strip : Supply, Installation, Testing & Commissioning of the following size of GI strip/wire clamped to wall, cable trays complete as required including interconnection between lengths at joints, all fixing accessories saddles, clamps etc. and other fixing hardware.				
	Total				4,507,770.00

TERMS & CONDITIONS:-**A. Agreement Term:-**

1. Work will be carried out as per the instructions of Site In charge. The quantities given in the schedule will be verified by you as per site conditions, as per drawings given by the consultants.
2. You will keep in touch with Project Manager at site to decide the priorities work. You shall take the approval of the sample from Project Manager.
3. For your tools tackles and equipments brought at site, you will get the same entered on the gate with your delivery notes so that you can be allowed to take out the same on completion of the work.
4. Variation of quantities may be upto any extent.
5. No work shall be sublet without getting in writing confirmation from undersigned.
6. If any complaint received from Engineer In charge / Consultant during the execution or after handing over of job or in DLP of 06 months same shall be get rectified by you at your own cost or by us at your cost.
7. The Vendor shall submit the quality test reports with each lot from authorised lab as per IS Code norms for the material to be used. The project-in-charge shall take required random samples from the materials used and get it tested from 3rd Party Lab. In case any material is found to be of inferior quality in accordance with IS Code requirements, suitable action shall be taken against the Vendor.
8. Reconciliation of material to be submitted with each bill.

B. Legal Obligations:-

1. You are fully responsible for any mishapening at your work site.
2. No worker less than 18 years shall be deployed at site.
3. Your labours and workers shall follow strictly the safety norms as specified and you shall be fully responsible for their safety.
4. You shall keep the labour colony area clean and hygienic. No medical bill shall be paid for treatment of any of the workmen.

C. Payment Terms:-

1. (A) 10% advance against work order after submission of same amount undated security cheque.
(B) 70% of BOQ rate against Performa Invoice (photo copy of cheque shall be given) cheque shall be handover at the time of delivery & after inspection of material.
2. Payment against monthly RA bill (90% after installation, shall be submitted by you & will be paid after deducting above advance amount. 90% job done .(C) 10% after Testing ,Commissioning & handing over Complete job .
3. 05% retention money shall be deducted from your bills and the same shall be released after successful completion of DLP of 12 months.

D. Rates:-

1. Any kind of financial implications shall be got approved in writing from the undersigned. Any commitment made by any other representative shall not be binding on Omaxe

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Digambar Singh
Head (P. Vice President)- MEP

Page 10 of 11

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27/05/24

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2. Your rate shall remain firm during the currency of the contract. No escalation whatsoever shall be payable on any account.
3. The above rates are inclusive of all materials including each & every type of accessories, labour, tools, tackles and all consumables stores, transportation, octroi and unloading.

E. Taxation Term:-

1. GST shall be paid extra as applicable. The Contractor will issue proper GST invoice so that Company can take input credit. The Contractor will file all due returns covers under GST & pay due tax on time. In case the Company face problems to availing input tax credit, the Contractor will indemnify to the Company.
2. ITDS shall be deducted as per applicable rates.

F. General Terms:-

1. We reserve the right to terminate the contract at any stage without assigning any reason. You will not claim any compensation for this.
2. All disputes are subject to New Delhi jurisdiction.
3. Lockable storage space for T & P available free of cost at site at one point only.

Please sign with stamp the duplicate copy of this order in token of your acceptance.

Thanking you,

Yours Faithfully
For Omaxe Limited

[Signature]
Brijam Singh
Sr. Vice President - MEP
Authorized Signatory

Encl:-



Received & Accepted
For GREEN AQUA TECHNOLOGIES

[Signature]
22/03/24



**PREVENT
POLLUTION**

322



FORM J
(See Rule 36)

Report No.:-145

Dated - May 15, 2024

I, hereby, certify that I Narender Hooda as Board Analyst, duly appointed under sub section (3) of section 53 of Water (Prevention and control of Pollution) Act, 1974(6 of 1974) received on the 09th day of May, 2024 from Sh. Akansha Tanwar, EE, a sample of liquid domestic effluent of M/s Omaxe City Palwal, Sector-11 & 14, Palwal, collected on 08.05.2024 from the Inlet & Outlet of STP for analysis. The Sample was in a condition fit for analysis reported below:-

I further certify that I have analyzed the afore-mentioned sample on 09/05/2024 to 15/05/2024 and declare the result of analysis to be as follow:-

Sr. No.	Parameter	Inlet of STP	Outlet of STP	Prescribed Limits	Test Method
1.	pH Value at 25°C	7.45	7.16	6.5-8.5	APHA 4500 H ⁺ B (24 th Edition 2023)
2.	Conductivity µS/cm at 25°C	3950	1470	----	APHA 2510 B (24 th Edition 2023)
3.	Total Suspended Solids mg/l	205	12	20	APHA 2540 - D (24 th Edition 2023)
4.	B.O.D.(5 Days at 20 ^o C) mg/l	94	14	30	APHA 5210-C (24 th Edition 2023)
5.	Chemical Oxygen Demand mg/l	352	64	150	APHA 5220-B (24 th Edition 2023)
6.	Oil & Grease mg/l	13.8	BDL* (DL**=4)	10	APHA 5520-B (24 th Edition 2023)

BDL* = Below Detection Limit

DL** = Detection Limit

The condition of the seals, fastening and container on receipt was as follow:

Container had its seals found intact in order; slip on the container had the signature of the representative of the industry and the board representative.

Signed this on 15th day of May, 2024

Haryana State Pollution Control Board Laboratory,
Sector-16 A, Faridabad

Narender Hooda
Board Analyst

To

The Member Secretary, HSPCB, Panchkula/ Regional Office, HSPCB, Palwal/ M/s Omaxe City Palwal, Sector-11 & 14, Palwal

Endst. No. HSPCB/LAB/F/2024/ 985

Dated: 15.5.24

This test report relate only to the particular sample submitted for testing



**PREVENT
POLLUTION**

FORM J
(See Rule 36)

Report No.:-145

Dated - May 15, 2024

I, hereby, certify that I Narender Hooda as Board Analyst, duly appointed under sub section (3) of section 53 of Water (Prevention and control of Pollution) Act, 1974(6 of 1974) received on the 09th day of May, 2024 from Sh. Akansha Tanwar, EE, a sample of liquid domestic effluent of M/s Omaxe City Palwal, Sector-11 & 14, Palwal, collected on 08.05.2024 from the Inlet & Outlet of STP for analysis. The Sample was in a condition fit for analysis reported below:-

I further certify that I have analyzed the afore-mentioned sample on 09/05/2024 to 15/05/2024 and declare the result of analysis to be as follow:-

Sr. No.	Parameter	Inlet of STP	Outlet of STP	Prescribed Limits	Test Method
1.	Colour	Blackish	Almost Colorless	----	----
2.	Odour	Bad	Almost Odourless	----	----
3.	Total Nitrogen mg/l	18.61	2.80	10	APHA 4500-N _{org} -B (24 th Edition 2023)
4.	Fecal Coliform MPN/100 ml	2100	47	100	APHA 9221-E (24 th Edition 2023)

The condition of the seals, fastening and container on receipt was as follow:

Container had its seals found intact in order; slip on the container had the signature of the representative of the industry and the board representative.

Signed this on **15th day of May, 2024**

Haryana State Pollution Control Board Laboratory,
Sector-16 A, Faridabad

Narender Hooda
Board Analyst

To

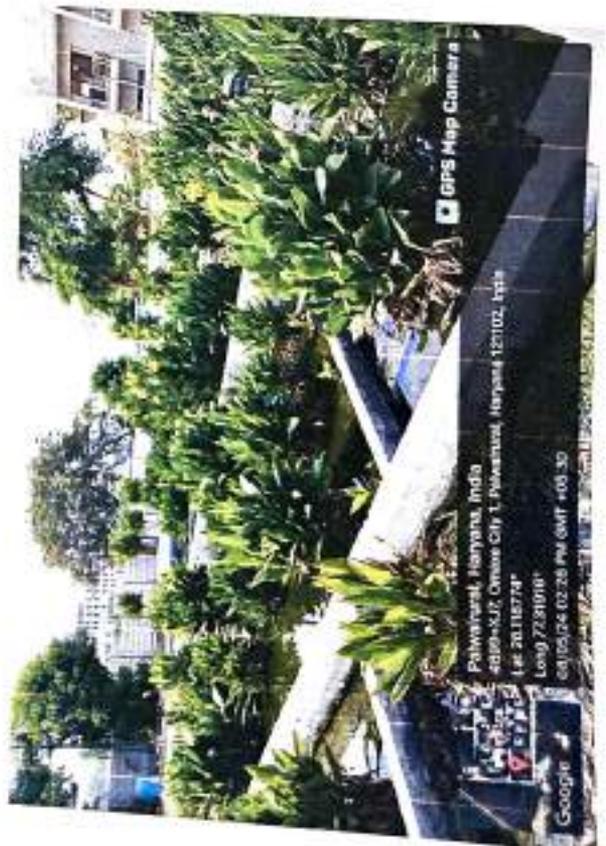
The Member Secretary, HSPCB, Panchkula/ Regional Office, HSPCB, Palwal/ M/s Omaxe City Palwal, Sector-11 & 14, Palwal

Endst. No. HSPCB/LAB/F/2024/ 985

Dated: 15-5-24

This test report relate only to the particular sample submitted for testing





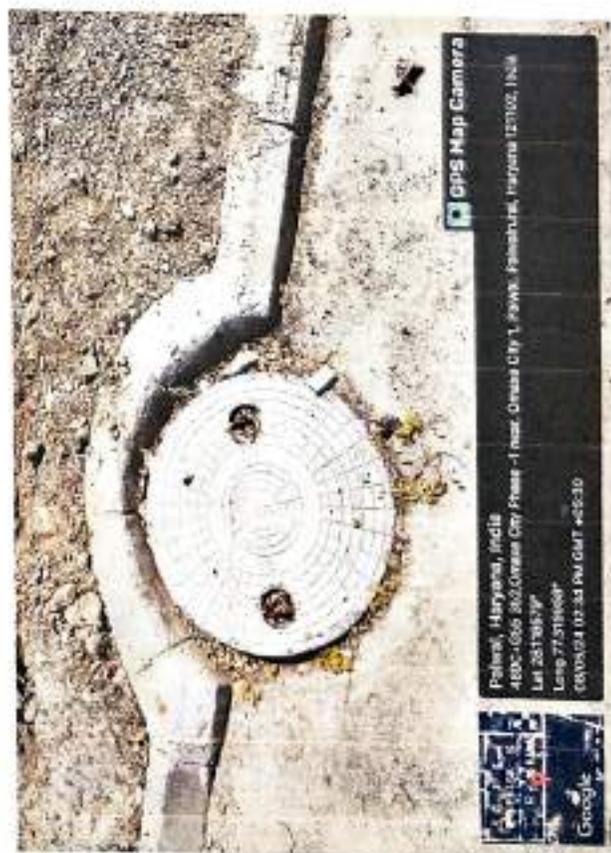




Ammanur







DIRECTORATE OF TOWN & COUNTRY PLANNING, HARYANA

SECTION-18, CHANDIGARH

Tele/Fax: 0172-2544075, Tel: 0172-2540851, E-mail: hdp@hdp.com, Website: www.hdp.org.in

(LC - IX)

[(See Rule 16(2)]

To

1. Sh. Dhamman-Tikaram-Ramesh-Hari Ram S/o Sh. Ram Parwad, Smt. Kamlesh W/o Sumer Singh, Net Ram S/o Sumer Singh, Smt. Poonam-Mahendri-Asha-Neelam D/o Sumer Singh.
2. Stares Projects P. Ltd., Ravinder S/o Radhraj Singh, Sanjay Kumar S/o Ram Avtar, Sandeep S/o Dharambir Singh, Naveen Kumar S/o Trilok Chand, Suresh Kumar S/o Latha Ram, Smt. Lata W/o Rajender, Phoop Singh S/o Girdhari, Vikram Singh-Girdhari, Mahara Chandri Parwad Ohja S/o Jagan Nath Ohja.
3. Raj Kumar S/o Sharan Ram
4. Vinira Colonizers Pvt. Ltd., Om Prakash S/o Layak Ram, Girdhar
5. Ananddeep Realtors Pvt. Ltd.
6. Sonia Realtors Pvt. Ltd.
7. Ramezti Widow, Smt. Swarnalata D/o Biswan Pal, Arun Kumar-Vasun Kumar S/o Biswan Pal
8. Garg & Goyal Estate Developer Pvt. Ltd., Sonia Tumain D/o Naar Singh, Sanjay Kumar S/o Om Bir, Meena Prinka, Bharti D/o Om Bir
9. Deeping Realtors Pvt Ltd
10. Deepale Realtors Pvt. Ltd.
11. Madan Gopal - Ram Avtar S/o Nain Singh
12. Swapn Soudar Township Pvt. Ltd.
13. Krishan Kirpa Builders Pvt. Ltd.

C/o Oversea Construction Ltd
7 Local Shopping Complex, Kalkaji,
New Delhi-110-019

Memo No. DS(N)/LC-667(III)/2012 9149 Dated: 28/5/12

Subject:- Issuance of Part Completion Certificate under Rule 16 of the Haryana Development and Regulation of Urban Areas Rules, 1976.

Reference your application dated 18.07.2011 requesting for completion certificate in respect of residential colony on the land measuring 102.461 acres (75.174 + 27.287) falling in the revenue estates of village Palwal in residential sector 11 & 14, Palwal.

2. It is certified that the required development works in residential colony at Palwal comprising of licenses mentioned above for residential area measuring 102.461 acres (75.174 + 27.287) as indicated on the enclosed layout plan of the residential colony duly signed by me read in conjunction with the following terms and conditions have been completed to my satisfaction. The development works i.e. water supply, Sewerage, Storm Water Drainage, Roads, Street Lighting and Horticulture are operational / functional. 29 nos. of Villas have been constructed at site as per report given by DTP, Palwal / STP, Faridabad.

The part completion certificate is granted on the following terms and conditions:-

- i) That you shall abide by the directions of Director General, Town and Country Planning, Haryana till the time final Completion Certificate of the entire colony is granted. You shall also carryout all left over services/works which are deemed appropriate by the Director General, Town and Country Planning, Haryana.
- ii) The service plans submitted by you showing the proposal and services laid therein has been considered to be correct for the purposes of services only.

- iii) That the services will be laid by you upto the alignment of proposed external services. All the link connections with the HUDA system will be done by you at your own cost with the prior approval of the competent authority. In case pumping is required, the same will be done by you at your own cost.
- iv) That in case some additional structures are required to be constructed and decided by HUDA at a later stage, the same will be binding upon you.
- v) That the roof top rain harvesting system shall be maintained by you properly and kept operational all the time to come.
- vi) Level of external services will be to the extent of External Development Charges recovered by HUDA.
- vii) The permission / part completion will be treated as withdrawn if the permission is not granted by the CGWB for boring of tube wells for above said colony before you apply for full completion.
- viii) That you will make arrangement for water supply, disposal of sewerage and drainage at your own, as no HUDA services are available in this area at present. You shall comply upon the conditions of affidavit given in the office of CA, HUDA, Panchkula highlighting the following:-
 1. That you will provide water for drinking water purposes as per the requirement till the arrangements are made by HUDA/State Govt.
 2. That you shall make your own arrangement for drinking water and disposal of sewerage/SWD till arrangement of external services made by HUDA and if the bed level of internal sewer/SWD do not match/tally with the external services to be laid by HUDA and later on any pumping is required for disposal of sewerage and SWD as per the guidelines of Haryana State Pollution Control Board/Environment Department till the external services are provided by the HUDA/State Govt. as per the scheme.
- ix) An undertaking to the effect that you shall pay the due amount of external development charges/enhanced external development charges after the final reconciliation of EDC accounts.
- x) That you will submit the certificate to this office within 90 days of the full and final completion of the project from a Chartered Accountant that a minimum of 20% in case of EWS Plots and 25% plots of 'No profit No Loss' category have been allotted as per conditions of bilateral agreement.
- xi) That you will submit the certificate within 90 days of the full and final completion of the project that the overall net profits (after making provisions of all the taxes) have not exceeded 15% of the total project cost.
- xii) That the bank guarantees furnished by you at the time of grant of licences on account of EDW/DDW will be got revalidated time to time till the final completion of the colony.

- xiii) That the Department will retain 25% bank guarantee of the total cost of construction of community buildings in the area and the same will only be released after completion of construction of community buildings.
- xiv) That you will get these licences renewed till such time final Completion Certificate of the colony is granted to you.
- xv) That this part Completion Certificate is only in respect of the services mentioned herein and the final Completion Certificate in respect of the total area including the area mentioned in this certificate would be granted after all the obligations/liabilities cast upon you through the agreements and Act and Rules are discharged to the satisfaction of the Director General, Town and Country Planning, Haryana. In the event of failure to do so, this partial Completion Certificate would be deemed to have been cancelled at any time. You shall also abide by all the directions/instructions of the Department and provisions of Act No. 8 of 1975 and Rules framed there under. You shall continue to maintain the services as per the provisions of Act and Rules.

(T.C. Gupta, IAS)
Director General
Town & Country Planning,
Haryana, Chandigarh. *Handwritten mark*

Dated:

Encls.No. DS(N)/LC-667(III)/2012/

A copy is forwarded to the CA, HUDA, Panchkula with reference to his letter No. CE/HUDA (EE (W)/CHD-F/ADM/219) dated 22.02.2012 for information and necessary action.

(Sunita Sethi)
District town Planner (HQ)
For Director General, Town and Country Planning,
Haryana, Chandigarh

Dated:

Encls.No. DS(N)/LC-667(III)/2012/

A copy is forwarded to the following for information and necessary action:-

- i) The Administrator, HUDA, Faridabad.
- ii) The Superintending Engineer, HUDA, Faridabad.
- iii) Senior Town Planner, Faridabad.
- iv) District Town Planner, Palwal.
- v) Chief Accounts officer O/o this Directorate.

(Sunita Sethi)
District town Planner (HQ)
For Director General, Town and Country Planning,
Haryana, Chandigarh